in all humility, that the revenue collection; touched a record level during my tenure (*Interruptions*).

SHRI PRAMOD MAHAJAN (Maharashtra): He should be promoted for this.

SHRI RAMESHWAR THAKUR: I had also pointed out in my said reply and would like to reiterate it categorically here, before the hon. Memberi, that none of the files relating exclusively to Harshad Mehta and hit group or seeking any action from me were held up at any time and all of them were cleared without any delay.

Hon. Members, in summing up, would like to say that the sole ground dis cernible from the Committee's Report for their expressing unhappiness' happens to be (he delay of 27 days in transmitting to the Finance Minister, the 'routine report of Income Tax raids for information only'. Besides categorically stating, as I have already done, that actually there was no delay at my level and there could be no motive on my part and none has been mentioned by the Committee either, for any delay, I would like to specially empha size before the august House that in any event the alleged delay did not result in any investigation being hampered or action being held up at any level. Thus, it is absolutely clear that the said file was actually a routine monthly report submitted for information only and, in fact, no further action was taken on this tile even after tie same wag seen by the Finance Minister and returned with his remarks to the Finance Secretary who, in turn, marked it to the Chairman, CBDT, and the Chairman marked it to the Member (Investigation) and, thereafter, there was no movement or further action on this file.

SHRI SOMAPPA R. BOMMAI: We expected his resignation at the end of his speech.

THE DEPUTY CHAIRMAN : Shri Ashok Mitra (Interruptions)

SHRI MENTAY PADMANABHAM: He may submit it to the Prime Minister for his comments.

## SHORT DURATION DISCUSSION ON JPG REPORT ON IRREGULARITIES IN SECURITIES AND BANKING TRANSACTIONS

THE DEPUTY CHAIRMAN: Thirty minutes is the total time to your party for today's discussion. I hope you will remember that.

SHRI ASHOK MITRA (West Bengal): Madam, I rise to discuss the report of the Joint Parliamentary Committee!—in this Short Duration Discussion. I wish for the sake of courtesy there were a straight answer from the Government—Mr. Shukla hat left but Mrs. Alva is present—whether r Committee which has been referred to today's newspapers, has, in fact, been formed. I wish there were a straight answer from the Government. That will be of help at least in my formulation. I would request a short answer from Mrs. Alva— 'yes' or 'no'. If that is not possible, I have to proceed on the assumption that.... (Inerrupions)....

THE DEPUTY CHAIRMAN : Yes, proceed.

SHRI ASHOK MITRA: ....such a Committee has been formed-----(Interrup tions) ......

: SHRI MENTAY PADMANABHAM (Andhra Pradesh) : Why is the Government wiyhholding information from Parliament ?

THE DEPUTY CHAIRMAN: Please, let Madam, I take pride in being a Communist him. speak.

SHRI MENTAY PADMANABHAM: It appeared in the press. Why is the Government shying away from it ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY PARLIAMENTARY (SHRIMATI MARGARET ALVA): Mr. Padmanabham, he can take care of himself even without your help.... (Interruptions)....

SHRI ASHOK MITRA : Well, T have places. got the hint. Thank you very much.

Madam, we adjourned the House on the 23rd evening and agreed that we would reassemble this morning for a two day discussion on the Committee's report which has been a unanimous one. It is a unanimous report. Members representing all shades of opinion in the country had agreed on the report and we are supposed to discuss it here this morning. But during this interregnum of four days, we witnessed an extraordinary spectacle and I would say a sickening spectacle. A national campaign, I should say, a global campaign, was launched to save an endangered species. I don't have to go into the derails All kinds of people have got into the act. Newspaper-men, habitually under orders to write what their owners want them to write, self-seeking gadflies and even foreign diplomats who have assumed perhaps that they have already recaptured the real estate known as India, they have all got into the act. They want to intimidate this House, this Parliament on decisions ought to be taken on irrespective of their political affiliations, country. Sitting here in Delhi, would express their sense of distaste about the know kind of things that have been happening.

but at the same time, I also take equal pride in the fact that I come from a staunch pre-Independence Congress family which believed in certain ideals and beliefs. I would appeal particularly to the Members of the ruling party, let us retrace our history, the history of our freedom struggle, the kind of beliefs we cherished, what we promised unto ourselves and what kind of India we wanted to build and it is apropos our remembrance of those faiths AFFAIRS and beliefs that I would appeal to each Member to judge the report of the Joint Parliamentary Com-mittee for, as all of us know, there is of-late a greet sense of what I would say lack of faith in people in high

> You talk to a shopkeeper, a rickshaw-wallah, a bus driver or an ordinary clerk. They proceed on the assumption that the system is ratten. rotten to the core, as a consequence of developments of the past decades. Everybody is suspect, everybody who is holding a high position is suspect, and, unfortunately, for all of us, the Scam provided a reason for these ordinary men and women to have confirmation of the suspicion that they have nourished. And, Madam, they have been waiting for a moral catharsis and they have been waiting for this Report, thinking that it will provide them the basis for this catharsis, so that we can cleanse ourselves, we can cleanse our system which has been vitiated, and we could go back to the morals and ideals which guided and influences the great Congress movement in the pre-Independence days led by Mahatma Gandhi,

It is in this spirit that I would like to offer some comments on the contents of the Report, on the findings of the Report, and I would say that even if on certain issues I the findings of the report of the Joint say things which are not palatable to certain Parliamentary Gommittee. They also want sections of this House, I will beg some sort perhaps to intimidaie the Government. This is of tolerance from J them because it is our an affront to the Government and this is an common vision and lit should be our common affront to the nation. I wish all Members endeavour to ! save this nation. It is a big vou do not

what the mental processes the citizens of this country are going through, thousands of miles away from Delhi, a thousand five hundred miles away, in the remote countryside. They reach their own judgment and they will not at all be impressed by what a non-resident Indian talks to a Pressperson in Delhi. A non-resident Indian is not a citizen of India and he does not have a vote; a faceless spokesman of an international financial institution, sitting in Washington, does not also have a vote and he cannot decide the fate of India. The fate of India will be decided by ordinary men and women and so, when we discuss this Report, we must keep in mind their reactions, their potential reactions, their emotions and their feelings.

Now, Madani, this was a unanimous Report, and a unanimous Report has its advantages and it has also certain disadvantages. It has an advantage because • each of us gave a little bit and that is the process of give-and-take and I do not stick on to my points of view and those who hold a point of view different from" mine also do not hold on or stick on to their point of view. So, when we try to reach a common point for the sake of the nation so that we can further the cause of the nation, so that we can reestablish the moral order in India. At the same time, the disadvantage with a unanimous Report is that we strike, but we do not draw blood, because that is a part of the mutual arrangement amongst ourselves, and we say, "No. We stop at this point.", and approve a compromise. It is a working arrangement, a set of working conclusion, which the Report has arrived at and since all the parties are represented and since the representatives of the different parties, I assume, did reflect the points of view of their respective partiesotherwise, their names would not have been placed on the Committee--what the Committee has said represents the general consensus of views amongst all sections of the House. This is my hypothesis.

And I would proceed on the basis of that hypothesis.

What are the major points made by the Committee ? I would say that, first, pin-pointed the duration of the scam. When did the scam take place? When was this Rs. 8,000 or Rs. 10,000 crores of public money stolen? When was it stolen? And when was this money of thousands of crores—it is the ordinary public who invested it in good faith in the share market—lost ? When did they lose all this money ? Most of the stealing of public funds took place between December, 1991|January, end-April, 1992. And most of the loss the crash came in the month of May. It is the six-month period between December, 1991 and May, 1992, which is the crucial period for the scam. Whether you like it or we know where not. the lies for the scam. And it is a accountability major amount— some say Rs. crores, some say Rs, 6.000 crores, some say Rs. 8.003 crores, and some say that the total sum involved goes even beyond Rs. 15,000 crores. Now this money has been stolen from the national kitty. And stolen, I am sorry to say, while nominally there was a Government, the Government consisting of the Ministry of Finance, the Department of Public Enterprises, and sundry other Departments. There has been some attempt again in the newspapers to build a theory that the scam was a continuum of what started several years ago. No, Madam. Whatever stealing and thieving took place, it took place between December, 1991 and May. 1992. And whatever money the public lost, they lost in this period. Where shall the culpability lie? The culpability, the major part of it. I am afraid has to lie in the Ministry of Finance. This is what the Report says. And this is what we have to concur with. And there has been a wrench in the heart of some ol us. Rut one has to congratulate the Com-mittee that it has very firmly rejected the notion of the metaphysical distinction

between the Minister and his Ministry, within the parliamentary system. In a parliamentary system, the accountability finally has to rest with the Minister. I listened to my hon. friend, Mr. Rameshwar Thakur. It was amusing in the sense that he took credit for the record revenus receipts, but he also said that the officers did not put up a particular file to him. Bven the revenue receipts were the achievement of the officers. So, if you take credit for the record revenue receipts, you have to take the blame that a particular file was held back for so long in your Ministry. There is no escape from the culpability. This is equally true of the Finance Minister. Now there is no use faking the high and mighty altitude that I as a Minister am not expected to concern myself with, trifling, little, things happening in the hooks and corners of my Ministry. No, Sir. Once you took the oath of office in a system of parliamentary democracy, even if an ink-pot spills over on a ledger in one of the nationalised banks, you will be held responsible. You may like it or you may not like it ...... (Interruptions)

SHRI N. K. P. SALVE THE MINISTER OF POWER: What happens if the ink is red? (Interruptions).

SHRI ASHOK MITRA: You may like j it or you may not like it, but this is what: parliamentary democracy Is.

-You were the Minister responsible for each little thing. If the Minister is not responsible, who will be responsible? | chaprasi in the Ministry? A chaprasi will not come before Parliament to defend j what happened. No, Sir. Somebody has | to be the sacrificial goat, and the system j of Parliamentary democracy says that it i has to be the Minister. It was on this j basis that 36 years ago. Pandit Jawaharlal j Nehru asked for the resignation of the Finance Minister, the Finance Secretary, the Governor of the Reserve Bank of

India and the Chairmac of the Life Insu-rue\* Corporation. Let us recount what happea\*d 36 years ago, may be, over a coupls of crores involving some shenanigan, a Calcutta broker and the Life Insurance Corporation's shares. But, Pandit JawaharLal Nehru said, no. He had the standards and he said no, doesno't matter. We should also similarly remember and honuour the memory of Mr. Ferozo Gandhi who fretted out on the irregularities that took place. If you want to survive as a democracy, if you want to recapture the respect of your people, you shall be prepared and you have to be prepared for the ultimate sacrifice. And here, how many crores are involved? Tens ana thousands of crores are involved and you say there is no ministerial accountability. sorry in one sense that people who are involved-some of them at least- could be very near and dear to some of us. At the Fame time, I am proud that the Parliamentary Committee has asserted what is obvious. Now, if you try to pass on the buck to your subordinates, the matter becomes habitforming.

I read the statement of the former Governor of the Reserve Bank and two of the former Deputy Governors. 'I myself am pure and j whatever irregularities took place, they were on account of my subordinate 'A' subordinate 'B' or subordinate 'C I can only pity these gentlemen. But then, some say, perhaps, you j are taking a cue from the Finance Minister. This is an unsavoury area of discussion and let me stop here, and pass on to somethingelse.

You know there 5s also the question of relationship between the Finance Ministry and the Reserve Bank of India. Here again, I was astounded at the stand taken by the Finance Secretary. 'The Reserve Bank is an independent statutory body; we have nothing to do with what happens in the Reserve Bank of India'

Whom is he fooling? He it not even fooling himself. I have had some dealings with the banking system in the past—a quarter of the century ago. Usually, a senior civil servant on retirement Government is appointed as

a

Governor of the Reserve Bank. The re-: lationship changes overnight. One of his subordinates becomes the Secretary in the Department of Economic Affairs. The former subordinate officer becomes the superior officer and the Governor of the Reserve Bank has to come and pay court in the North Block. What I suggest is this.

Kindly check the log-ttook of the Indian Airlines and see on how many occasions between December, 1991 and May, 1992, the Governor and his retinue visited Delhi for consultations when the scam was on and the scandal was about to burst. Therefore, neither the Finance Minister nor the Finance Secretary nor the Governor of the Reserve Bank of India can say that they functioned independently of one another and hence they should not be blamed for the blemishes attached to others.

Then again. I would say that in one sense, the Finance Minister was light. He said that he was merely a cog in the wheel. Yes. He was a cog in the in ternational wheel, in the

whe

el

which was set in motion by the International Monetary Fund and the Wold Bank. He had to do certain things which he was ordered to do, which he was instructed to do, by the gentlemen in Washington. What was that? Liberalise your system. The entire scam was the consequence of this. You can nit-pick and say that this is where the Finance Minister went wrotig, this is where the Finance Secretary went wrong, this is where the Governoi of the Reserve Bank of India went wrong. But basically, it was the total atmosphere which was the

crucial issue. What was the atmosphera? It was one of Permissiveness. Jawaharlal Nehru and his ideas were all moth-eaten. We must go forward and globalise our economy. We must liberalise our system. We must allow the private sector to take over the public sector. We must allow the foreigners to take over the banking system. The message went out, the message of permissiveness.

The instruction was 'liberalise your system'. You also find that additional support came from the miserable Committee on reforms in the banking system. Liberalise. Liberalise. Forget about the old" rules and regulations framed by the Reserve Bank of India or by the Department of Economic Affairs or by the Devartment of Banking. These were ore-liberalisation rules. They are not to be followed. Therefore, what was to be done. The crooks wert welcome to take over the entire banking system, the nationalised banking system. The crooks came and took over. You know what happened there.

Account payee cheques issued in favour of X were deposited in the name of Y. Bankers' receipts were forged and against those forged receipts, money was advanced. There are strict regulations about the lock-in period for certain types of Government securities. These condition were flouted. It was said: 'All systems go; forget the rules. We are in the period of liberalisation and we must go by the advise of the foreign banks'. What did the foreign banks advise us? They advised us on the minutiae of criminality; how one can indulge in criminal action. I have said it earlier in this hours and I repeat it now. The only technology or expertise which the foreign banks taught our bankers was the expertise of criminality; how you can forge bankers' receipts, how you can flout the prohibition about the lock-in period, ete,

Here, we are pinpointing accountability and how we can improve the system. We want to save the system. But if you not want to save the system, if you say 'forget about the system; we live only for.;today and we do not care whether India survives or not', that is a different matter.

But if you want to save the system, you have to pinpoint the accountability, and once you pinpoint the accountability, certain conclusions have to flow,

Apart from that, there are these issues There is the issue: how did this great misadventure take place, how did the slippage in our moral system take place? It took place because, we forgot, we chose to forget the ideals on the basis of which the Indian Republic was established and this happened because of a group of adventurists who had a backing of some foreign financial institutions. And that has ultimately landed us into this mess. But where do you go from here? We have to reform the system if we want to save the nation, and I still proceed on the assumption that the Government would still want to salvage the honour ' and dignity of the nation. About forty years back we were a poor nation, but we could hold our heads high because we followed some moral principles at that time. Now, 40 years later, we are a poor nation and nobody cares about us because we have lost our model fibre. Forty years back, I remember, I was a young economist, here around New Delhi we had young geniuses, young planners, young dreamers and young artists. We used to make fun of some of the neighbouring countries where Ministers were smugglers and military chiefs were running runs, where every civil servant and judge had a price, and we used to take bride that we were in Jawaharlal Nehru's India where 'things were different.

We had a moral fibre. That fibre we have allowed to decay and now the point is, can we reconstruct it? The Joint Parliamentary Committee has made some suggestions about what has to be done. The first task is, those who deserve to be punished have to be punished. Here I can see one limitation of the Joint Parliamentary Committee. I also know the bankers. I have dealt with these bankers. They have indulged in criminality, but basically they are like cows. Unless they had received the signals from New Delhi, they could not have dared to do what they have done. So, the signals went down from some Blocks or Bhawans of New Delhi. This is a very sad story, a very unpalatable story. But it calls for some introspection on the part of those who belong to the Government. A banker, maybe, chairman of a nationalised bank, or head of a public undertaking, maybe", bitten of a bug of higher profitability; he is asked to speculate in the stock market, give a cut to one Mr. Mehta or one Mr. Dalai and have commission, personal commission, for himself. But he could have gone for this kind of a thing only if he had the blessings of or at least indirect encouragement from quarters in the nation's capital. I do not want to go into greater deatls. It is for you to decide. (Interruptions). It could not have happened but it could also have happened. (Interruptions).

1.00' PM

SHRI SURINDER KUMAR SINGLA (PUNJAB): Point of order .....(Inter ruptions) ....

SHRI ASHOK MITRA: This is still a free country.... (Interruptions)

SHRI SURINDER KUMAR SINGLA: There is no mention in the JPC as such, you might be having an observation of your own.

THE DEPUTY CHAIRMAN: He is speaking on his own behalf. Please take your seat.

SHRI ASHOK MITRA: I have not taken any name. I am just trying to paint a general picture. What is the point of targeting me? This is what the ordinary citizen is discussing in the shops and markets. You have to go down to that level to listen to what they say. hang my head in shame because some of the names that are involved are names which are specifically known. And this is not a thing which affects an individual member of an indivdual political party, because the canker that is going to spread will affect the entire Indian polity, and if the polity is not there, where will all of us be? So the first thing which the Committee has said is that the guilty must be punished. The litmus test will be whether some of these gentlemen who have retired from the banks, who have retired from service, would be liable to criminal prosecution. Will the Government dare to punish them, send them to prison for long sentences for the stealing and thervery they have done? Government will be judged, not by the Opposition but by the people. What do punished, whatever the consequences. they do with them?

Secondly, what do you do with the foreign banks? Now it is a matter of shame that till now the Government has not taken even one little step against any of these foreign banks. They have behaved as sovereign enities. You might have known the story of how one of these banks flouted our Indian civil laws. They had advanced money for the purchase of cars. They had their private goons, and if the instalments were not paid, these goons would go and lift the cars by force. That is not the Indian law. But they have contempt for Indian law because they say they already own India because we owe them so much mosey; we are in a debt trap and there-

fore cannot afford. And the good former Governor of the Reserve Bank, God-fearnig -Governor of the Reserve Bank, writes on the file that as far as the foreign banks are concerned, we must proceed with caution. Why should we proceed with caution when we know that they are criminals? Because they are foreigners. So, let's ask ourselves this question.

The same goes for the public sector undertakings. You say you have so money. I come from the eastern sector where, for want of working funds, thousands of workers have been laid off. Fertilizer plants, steel plants, engineering plants, sophisticated firms of many descriptions, have the latent capacity. They can produce thousands of crores worth of goods for the country, for which there is demand within the country. But we must close them because there are orders from outside that we should import. This is something on which I wish this Paila-ment will forget their little differences and give no passage to criminals who may hold foreign passports. Criminals' are criminals, and criminals who have cheated our country ought to be

You punish the civil servants, you punish the bankers, you punish even some of the foreign bankers, but. then, it reaches nearer home. This is where you need courage, and the Opposition has no responsibility. The Opposition is not running the Government. The ruling party is running the Government. The moral courage has to belong to the ruling

There is nothing to be particularly ashamed of if one has to resign. Tha first Finance Minister of India had to resign because he had committed a mere technical offence. The second Finance -Minisiter resigned -on an issue of principle. He thought that the Finance Ministry should

have a larger say than the Planning Commission in matters concerning the economic policy. The third Finance Minister resigned because he had his dream of samvukta Maharashtra. The Fourth Finance Minister was asked by Pt. Jawaharlal Nehru to quit because there was some hanky-panky over a couple of crores of rupees. This is not a couple of crores of rupees, but 5,000 times, 10,000 times as' much. I leave out what the general public has lost on account of the stock market crash.

If you want to save the parliamentary system somebody has to be answerable for all this. I have heard two alternative arguments on why such a thing cannot be allowed, the Finance Minister cannot be allowed to go. The number-one argument is: how can we let a man of integrity go? I am astounded. I just look at the faces sitting on the Treasury Benches

SHRI S. S. AHLUWALIA (BIHAR): All smiling faces.

SHRI ASHOK MITRA: Does it mene that the ruling party is so bereft of men of integrity that it has to latch on to a single individual? Do you think that the country of 800 million to 900 million people, is bereft of men of integrity? .......(Interruptions)

What is the second argument ? It is that the economic reforms will receive a major set-back. Why this argument' cheers me up is, lovely, if the departure of an individual means the collapse of the economic reforms, nothing like it because ...... (Interruptions)

Kindly give me a couple of minutes, Sir. This is democracy. I will listen to you. You kindly listen to me.

I say that these economic reforms are a bit like an emperor without clothes. Now we have had two-and-a-half years of economic reforms, but the capital formation in berth the public sector and

the private sector has gone dewn, down and down. The capital formation is down. You have cut the Plan. The industrial growth was negative in 1992-93. This year it is hovering, hobbling around one or two per cent. You don't have to take my testimony. You have to talk to industrialists and know what they think the prospects are before them.

The Finance Minister keeps on harping about the high rate of growth achieved in agriculture. Maybe he has a special line of communication with God Almighty. He says. Sir, "I have initiated the economic reforms. Therefore, you must give us good rains." And the Almighty gives good rains as a consquence of which there is a boost in agriculture and there is a certain amount of increase in national income.

SHRI SATYA PRAKASH MALVIYA (Uttar Pradesh): Do you believe in God?

SHRI ASHOK MITRA: I do not have to believe. I say the Finance Minister does.

Now, about the foreign investments coming. I put a question in this House to the Finance Minister. Forget about approvals. What has been the actual inflow of direct foreign investments since June 1991? He does not answer me directly. He says, "From 1991 till now— does not say since June 1981—it is 746 million dollars." Now, what does it come to annually? It comes roughly to around \$225 to \$250 million as against the earlier claim of \$5 to \$7 billion annually. Is it worth it?

Somebody mentioned about exports. He said our exports are showing up. Exports did not show up last year. This year they are showing a mild boost. But we have devalued our currency to the extent of 85 per cent over the last two-and-j.-half

vears, from Rs. 17 to a dollar, we have brought it down to Rs. 3? to a dollar—by 85 per cent. Against that, what have we gained in our exports? Let us not go by slogans Let us see what are the concrete achievements. Tt has been very little. They always say, may be the multinationals will come and we will be rid of our problems. You sec these portfolio : investment purchases that are going on. Again every four or five years we have the Reserve Bank of India issuing a very detailed report about the operation of foreignbasefl companies on the Indian shores. You can take each of the five year or 20year period since 1953. In the entire stretch the tolal outflow of foreign exchange on account of these multinational corporations through royalty payments, through dividend payments and through purchase of raw materials from our country has exceeded the errnitngs: from exports thay have become possible through them. What does it mean ? It: means that as long as these multinational corporations allowed to proliferate,' our exchange position will not improve. It will decline further, if we have to proceed on the experience, which the history of their performance in the country indicates. Therefore, let us forget about it. If we add all that has happened, to our foreign exchange balances, which was S2 billion, it is now \$9 billion. We are saying the same think. We have added to the total external debt over the past two-and-a-half years by \$7 billion. We are irretrievably in a debt trap situation. Our total external debt is approaching \$100 billion and there is simply no way through which we can gel out if the present policies are pursued. So. I will not shed one one tear as a consequence of somebody departure you feel so morally delected the you think that the entire economic policios that you are pursuing will come to naught. That would be the deliverance lor the nation.

THE DUPTY CHAIRMAN • Mr. Mitra, I think you will have t.. 2126 RSS/94—28.

SURI ASHOK MITRA: Can I take mother two minutes 7

THE DEPUTY CHAIRMAN: Yes.

SHRI ASHOK MITRA: The ultimate issue is not economics; the ultimate Issue is morality.

Are you prepared to return to the model of morality which will make us command the respect of the world? If we differ on that issue, then we have nothing to say to one another.

But finally I would have something to say to the Finance Minister, who is a very old friend of mine, with whom I have a very affectionate relationship passing over nearly the last 3-1/2 decades. He has a reputation to protect and his reputation is not involved with his just being in the Government. He has an independent career of his own. He has a stature of his own. All I want to say is he has to allow himself to be judged by the posterity. It was all right for once when he was the Secretary-General of South-South.

Commission and signed a report which castigated the International Monetary Fund for its devious ways. Within two years he has forced the country to submit to these devious means. Posterity might forget that. But for the second time, a person who claims that he has resigned and is later found to be sticking to his office like a leech may have to answer a lot more to the posterity. This is my appeal and reminder to my friend, the Finance Minister. Thank you, Madam.

THE DEPUTY CHAIRMAN: Mr. Vishvjit P. Singh, we have 15 minutes to go for lunch.

SHRI VISHVJIT P. SINGH (Maharashtra"): 1 would be grateful if we nave a little late lunch hour and you allow me to finish my speech... (Interruptions).

THE DEPUTY CHAIRMAN: I have not asked everybody else to give their opinion. I am asking the Member who is going to speak. Mr. Singh, how much time would you take?

SHRI VISHVJIT P. SINGH: Madani, I will take half-an-hour.

THE DEPUTY CHAIRMAN: Would you like to speak now or after lunch hour? ...(Interruptions)... It is entirely up to the Member.

SHRI VISHVJIT P. SINGH: I will speak after lunch hour.

THE DEPUTY CHAIRMAN: Okay. Then we adjourn the House for lunch for one hour. The next speaker, at that time, would be Mr. Vishvjit P. Singh.

The House then adjourned for lunch at eighteen minutes past one of the clock.

THE HOUSE REASSEMBLED AFTER LUNCH AT TWENTY MINUTES PAST TWO OF THE CLOCK. THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ) IN THE CHAIR.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Shri Vishvjit P. Singh.

The item which is listed today in the names of Dr. Ashok Mitra and others is short Duration Discussion. It is allowed under Rule 167. Madam, I would like to quote Rule 178. Kindly go through Rule 178 under the heading "Short Duration Discussion"—

"There shall be no formal motion before the Council notr voting. The member who has given notice may make a short statement and the Minister shall reply shortly."

Dr. Ashok Mitra has given notice. He has made a statement. It is mentioned in the rata: "And the Minister shall reply shortly." So, my submission is. before Mr. Vishvjit P. Singh is allowed to make his points, you kindly direct the Minister to give his reply shortly and thereby follow the procedure.

**उपसभाध्यकः (भीमतः नुषमा स्वराज)** : मालवीय जी: यहीं पर रेमाप्त शत कप्तिये । कल धारे भी कहता है:

"Any member who has previously intimated to the Chairman may be, permitted to take part in the discussion."

देखिए, झाप ती श्यर पर पहे हैं, मैं झापको बता इं कि जब इस लोग कोई चर्चा करते हैं तो उस में किया होता है—

The million will be moved and the Minister will reply, but if any Member desires to speak then he will be permitted to speak.

होता क्या है कि पहल सकी भेन्बर डिस्तक्त में पार्टीसिपेट करते हैं उसके बाद मिनिस्टर रिप्लाई करते हैं।

श्री सत्य प्रकाश सालकीय: शुरू में यह विया हुआ है और इसका मतला यह ह कि जितने मेम्बरों ने नोटिस दिया है उसमें एक मेम्बर बंग्ल चुके तो उसके बाद मिनिस्टर को जवाब देना चाहिए और उसी झार्डर में यह है भी।

उपसमाध्यक (श्रीमती सुषमा स्वराज): मालवीय जी, यहां भाट इयूरंशन डिसक्शन इस सदन में पहली बार नहीं हो रहा है। करीव-करीब हर सत्र में भाट इयूरंशन डिसक्शन करते हैं। इसी पर में कलिंग दे रही हूं कि यहां कोई पहली बार में कलिंग दे रही हूं कि यहां कोई पहली बार मार्ट इयूरंशन डिसक्शन महीं हो रहा है। एर सब में किसी न किसी विषय पर अल्पकालिक चर्चा करते हैं। हर बार मूबर जो होता है वह मोशन मूब करता है और करने के बाद बाकी तमाम सदस्य जो बोलना चाहते हैं वे अपनी बात कहते हैं और बात में मिनिस्टर रिस्ताई करते हैं।

श्री सत्म प्रकान भारतवीय : यह कॉलंग में

उपसभाग्यक्ष (धीमती सुनमा स्वराज) : इसके माने हैं कि अगर कोई एक संस्वर बोलने वाला है तो जो मंतर हैं वह बोलेगा और उसके बाद मिनिस्टर रिप्लाई करेंगे । लेकिन अगर और मेम्बर बोलने बाले हैं तो वे तमाम लोग पार्टीसिपेट करेंगे उसके बाद मिनिस्टर रिष्टाई करेंगे। यह परम्परा भी इस सदन की है और स्लिंग के माने भी यही हैं। मेरी भी यही स्लिम हैं।

की संकर बवाल सिंह (बिहार) : उपसभाध्यक्ष जी. मैं आपकी इस पर रूलिंग चाहता है कि इतने गम्भीर मसले पर सदन में चर्चा चल रही है और एक भी केबिनेट स्तर का मंत्री सदन में न रहे यह बात समझ में नहीं आती । मैं आपको कहना चाहता है कि जब तक केबिनेट स्तर का मंत्री न आये तब तक प्रतिभृति भोटाले पर वर्षा नहीं होनी चाहिए । इसका मतलब यह है कि यह सरकार इसको मखील समझती है, गम्भीरता से नहीं लेती है और लगता है सरकार की मंशा भी ठीक नहीं है। यह सरकार की सदन के प्रति उपेक्षा की नीति हैं। मैं इसका विरोध करता हूं। इसके लिए आप से अनरीध करता है कि आपकी इस पर रूलिंग होनी बाहिए ।

SHRI V. NARAYANASAMY (Pondicherry): Madam, I am on a point of i order.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): One minute. Let j me dispose of that point of order. .. ! {Interruption)..

SHRI V. NARAYANASAMY: In j relation to that, I want to speak. Madam, Shri Shankar Dayal Singh has raised a point that no Cabinet Minister is present... (Interruptions). .

Madam, already there was a ruling given by the Deputy Chairman that it is not required and it was also ruled by Shri Shankar Dayal Singh when he

presiding over the; House. ..(Interruptions') . . लो नहीं है कि मिनिस्टर साहब सास्ट में स्टेटनैंट No, no: hear me first. There was a ruing given by the Chair that it is not required 'bat the Cabinet Minister should be present. Time and again the issue has been raised. I want the hon. Vice-Chairman. .

> उपसमाध्यक्ष (श्रीयतोः सुबना स्वशःजः) : प्राप बैठिरे। मैं उसको डिस्थोज कर रही हूं। जो बात चापने कही है. इस तरह की **चाप**क्तियां..... (क्यवधान) ।

SHRI V. NARAYANASAMY: Madam. I would like to raise this point because Dr. Shankar Dayal Singh while sitting he Chair ruled the same way as the Deputy Chairman did. Now, he is raising this point as a Member. That is what I want to say.

उपसमाध्यक्ष (भीवती सुधना स्वराज) : नारावण-क्षामी जी, ग्राप बैठिये।

श्री शंकर दयाल सिंह: मेरी श्रापत्ति यह है कि मैं केबल रुलिंग की बात नहीं कर रहा हूं। श्री नारायणसामी जी जो माननीय संसद मदस्य है वे भी रैनल आफ वाइस चेयरसैन में हैं और में भी हूं भीर भाष जो सौभाग्य से सभी चेयरनैन के द्रासन पर हैं। हम लोग तीनों इन बातों को जलते हैं। मैंने कहा या कि प्रतिमृति घोटाले की गंभीरता को देखते हुए क्या यह अक्रोमनीय नहीं लगता है कि कोई केबिनेट स्तर का मंत्री वरशारी सहद में नहीं बैठा हो ? इतनी संभीर वर्चा हो रही है। यह मेरी भ्रापत्ति है। भ्रव श्री गलाम नवी माजाद जी हा गये हैं। इसलिए हम लोग प्राजारी। र्वक इनके सामने बोतें।

उपसभाष्यक (भीषती सुवया स्वराज) : जी द्वापत्ति शंकर दशल सिंह जी ने उठाई थी उस तरह भी ग्रामितयां सदन में पहले भी उठनी रही हैं। जो बात नारायणमार्गा जी ने कही कि किसी समय पर श्री संदार दयाल सिंह जी ने उप-समापति के नाते यह बात कही होगी कि अगर केंबिनेट स्तर का मंत्री उपस्थित नहीं न तौ चर्चा हो मकती है, उसमें प्रापत्ति की बात नहीं है। लेकिन हर विषय की जपनी गंभीरता धलग होती है, हर विषय की महिमयत ग्रास होती है। खास तौर पर एक्सटेडेड सेशन में इस विषय पर वर्क्स इस्ट रहे हैं तो सदत के सदस्यों को अपेक्षा हानी कि कोर्ट पर्याता करा का मंत्री यहां नेटें। तेकिन इसके लिए कोई ऐसा निर्देश याता. संसदीय कार्य मंत्री ने कह रखा था, अभी थी मुलाम अबी आजाद जी जो कार्बाता स्तर के मंत्री हैं, वे सदन में उपस्थित हो चुके हैं। इसलिए किसी तरह की अस्पत्ति या व्यवस्था के प्रश्न की जरूरत नहीं लगा।

श्री संघ प्रियमौतम: महोदया, मेरी एक प्रापत्ति है। यह प्रतिभूति घोटाला नहीं है, यह प्रति व्यक्ति चोटाला है।

उपसम्माध्यक्षः (श्रीमती सुधना स्वराज) : संधित्रिय गौतम जी, अन्य बैठिये। यह श्रामिन नहीं हैं। श्राम बिना बात केलने की सन्दतः छोड़ दीजिये।

SHRI JAGESH DESAI (Maharashtra): Madam, Mr. Malaviya raised a point and you have said that the mover will move and the Members will take part and at the end the Minister will reply. This is a very important discussion. On earlier occasions, during Short Duration Discussion, many a time Ministers intervened.

उपसभाध्यक (श्रीमकी मुख्या स्वराज) ते इंटर-वेंगत करते हैं और वरेंगे। उसमें कोई दिक्कत नहीं है। जमेण देसाई जी, जो सरम की परंपराये हैं उनका उस्लंधन तो होगी नहीं। कोई भी मंत्री अगर बील में इंटरनेंगत करना चाहेंगे हा में उनको अनुमति दूंगी। लेकिन कोई अध्यवस्था नहीं है, कोई अग्रिक्त नहीं है। सदन में आप पूरी व्यवस्था बनाये रखें। अब मैं श्री विम्वजीत पृथ्वीजीत सिंह जी को अनुमति दे रही हूं। सारी आपत्तियां निषदा दी गई है। श्री दिम्बजीत पृथ्वीजीत सिंह जी, अब आप अपना वक्तव्य गुरु करें।

SHRI V1SHVJIT P. SINGH: Madam Vice-Chairman, I think the first thing which needs to be done is that the Report of the JPC to be put into perspective. We had a long sermon from the hon. Ashok Mitra, who spoke before me. who was proselytizing. He was giving all kids of

advice. But I think it is most important for us to understand: What were the terms of reference of the JPC? What did the .IPC do? To what extent has it fulfilled those terms of reference? Any discussion on the- JPC, which does not encompass these points, I am afraid, will be falling in its very primary purpose. I would first take you to the terms of reference which I am quoting from the motion for appointment of a Joint Committee as adopted by the, Rajya Sabha on the 7 th of August, 19-92:

- (1) To go into the irregularities and fraudulent manipulations in all its aspects—I would like you to kindly mark these words—and ramifications in transactions relating to securities, shares, bonds and other financial instruments and the role of the banks, stock exchanges, financial institutions and public sector undertakings, in transactions relating thereto, which have or may come to light."
- (2) "to fix responsibilities of the per sons, institutions or authorities in res pect of such transactions:
- (3) in the above context, to identify the misuse, if any, of and the failures inadequacies in control mechanism and the supervisory mechanism;
- (4) to make recommendations for safeguards and improvements in the system for elimination of such failures and occurrences in future;
- (5) to make appropriate recommendations regarding policies and regulations to be followed in future made in the motion adopted by the Lok Sabha on the 6th August, 1992 and communicated to this House on the 6th- August, 1991 and resolves that this House do join in the, said Committee and do appoint 10 Members,."

This was the gamut of, the inquiry. Madam, the various pieces of a jigsaw

puzzle have been made clear in the Report. piece has been Each anti. every identified. This identification was available from the Jartakiraman Committee Report. This identification was available from the reports of other internal inquiries of the Reserve Bank of India. This identification was available from the inquiries conducted by the CBI, in cases, which had been registered before she existence of the JPC. These pieces of a jigsaw puzzle were available from the inquiries of the Department of Revenue Intelligence, Directorate of Enforcement and from other Government agencies. The JPC has done a commendable job in putting all these price. of the jigsaw puzzle together in this Re port. They have put all the pieces together in the Report which they gathered from various places. The JPC has identified banks as the source of funding. Whether the funds came from the PSUs, or from some other sources, it does not Banks matter. were the disbursing authorities.

I would like to quote para 4.15. It says:

"A broad analysis of the information obtained by the Committee from various sources reveals that apart from a direct flow of funds to the stock market through sanction of authorisedlunauthorised credit facilities to some brokers by some banks by way of overdraft and discounting of bills covering shares; debentures, there had been fraudulent manipulations of the 'Investment Portfolio' in some banks (including their subsidiary financial companies) to divert the funds to certain brokers to fuel the unprecedented rise in share prices."

So, banks have been clearly identified as the final source of funds. It does not matter whether they came from, investments or from advances. It is a different mater. Unfortunatly'. the Committee has not quantified the extent of the scam.

Then Para 5 says, "On the question or; exposure there are varying figures..". It

has given. three, different figures. It quotes.' the Xanakiraman Commitee. the. CBI and the office of the Custodian. It has given three different figures, i.e., Rs. 4024 crores. Rs. 8383.31 crores and Rs. 3610.60 crores.

Then the Report says, "The Committee are of the opinion that it is difficult to estimate the huge sums of money..." I can understand that it was beyond the limit of the Committee because the Committee was for a very short period. But even then they could have attempted it, But they did not do that.

para says"

'The Committee did not independent attempt this exercise as three separate specialists bodies had already attempted it. The Committee are of the view thai it is the duty of the Minisry of Finance undertake this responsibility instituting a separate committee for the purpose, or through the same Committee.."

It then deals with various areas from where the money came.

It deals with the non-banking financial companies and mentions quite categorically that there was no control and it gives specific instances of how once these non-banking financial companies were set up the Chairmens' of the banks the banks' management themselves did not think it fit to actually control the day-to-day functioning or even the overall supervision of these non-banking financial companies. It says this in para 15, 16 and even No. 30 where it talks about mutual funds. It them goes on to talk about Portfolio Management Scheme. It once again talks. about banks. In recommendation No. 55, it says. "The Committee regret to note the serious weaknesses in the internal con-mi systems of the banks especially on the and investment side. Not only there was a lack of effective control sys-tems. there was also laxity in enforcing

strictly even the existing inadequate SVSterns." I accepted that whaiever systems were there, even those were not properly, adequa'ely implemented. It talks of audit and if makes it very clear that the sys tem of audit as it prevailed was not good enough. It mentions in. recommendation No. 66, "The Committee are pained to note that the statutory auditors, with rare exception, failed to report the large scale continuing in the banks, irregularities PSUs, companies etc., in the securities transactions, portfolio management scheme, gross violation of gaidelinesicirculars etc." Again it goes on to talk about the role of brokers in para 77. I am taking you very quickly through this report because I do not wish to spend much time giving too many quotations. I am just quoting the relevant portion. In recommendation No. 77, para 12.55, the reports says, "The close nexus between certain PSUs, banks and brokers enabled them to have unauthorised access to funds leading to diversion of huge public funds from the banking sector to the brokers to enable them to channelise these funds into the stock market as also the call money market." Finally it speaks of the role of the PSUs in conclusion No. 112, para 14.21. It says, "The Committee have noted that the PSUs were the single largest source of surplus investible funds, around Rs. 36,000 crores between April, 1990 and December, 1992 only. In !he investment of these funds guidelines and instructions were routinely flouted and no norms were observed.' Unfortunately, in spite of all this jig-saw piece available to them, in spite of having identified the source of these funds, what did the JPC fail to do? Firstly, it failed to identify the end-use. I would like to quote from recommendation No. 264, para 18.37 where the report says, "The tracing of enduse nomies to their final destination, particularly when large sums are involved and when intricate mechanisms have been employed to cloak Transactions, is the task of a team comprising specialists in the field of accountancy, taxation and criminal investigation. The Committee,

therefore, recommend that such a team be constituted under the overall coordi-na ing responsibility of the Ministry of Finance and with due and proper representation of such other agencies as it may deem fit; the task of identifying the end-use of monies be entrust'ed to this Committee; it may be directed to Repoit within six months of appointment and the Report also be presented to Parliament." The Committee has washed its hands off. It has not tried to fit the pieces of the jig-saw puzzle together. Madam, on Zee Television, every weekened, there A a programmes a news prgramme called Gliumta Ayna. I am sure you must have seen it. Every time there is an advertisement for Ghumta Avna.

वह बताते हैं भि क्या हुआ। फिर हम बताएंगे कि कैसे हुआ और क्यों हुआ। मैं सोचता था, मेरी सोचती यह थी कि हमको तो पता है कि क्या हुआ। अखतारों ने भी बता दिया। जानकी राम कमेरी ने भी बता दिया। जो प्रीफिंग टाइम, वैटाइम जे.पी. सी. ने दी थी उससे पता जगता था कि क्या हुआ। मैं चाहता था जब रिपोर्ट आर्थे तो हमें पता लगे कि कैसे हुआ, क्यों हुआ। कैसे तो बना दिया। क्यों हुआ, यह नहीं बनाया।

उपसमाध्यक्ष (श्रीवनी सुप्रमा स्वराज): तदन में व्यवस्था बनाइये। कोई व्यवसान नहीं मुख्यात जी।

SHRI VISHVJIT P. SINGH: He wants. me to switch over to English.

Madam, let us understand as to what a scam is. The identification of the scam is, basically, the fact is, it is a fight between the bear and the bull. The bulls are those interested parties who wish to play up the stock market to keep on raising the prices of the shares and get profits from the rising prices of the shares. Actually, they buy shares at low pnees for future transactions and when the prices go up, they get a profit. The bears, on the other hand, make money out of depressing stock market or they keep

it at the present level in the face of a bull's onslaught. And bears go in for future transactions at lower prices in the expectation that the share prices will fall lew and that they can make a profit by buying shares at that price. If the stock market, instead of rising high, had plummeted, that itself would have been a scam. The scam was from both the sides. It was both the bulls and the bears which were active throughout the scam. (Inter-rnpiioni)

SHRI D1NESHBHAI TRIVEDI (Guv rat) The investors are donkeying be ween the bull and the bear.

SHRI VISHVJIT P. SINGH: That is the assessment of the hon. Member. I have nothing to say.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): You please continue. You are not supposed to react to his comment.

SHRI G. G. SWELL (Meghalaya) : But he is being disturbed.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ) : You don't disturb him.

SHRI G. G. SWELL: I am a very good listener. I am of not disturbing him.

SHRI MENTAY PADMANABHAM: He is such a solid man and nobody can disturb him.

SHRI VISHVJIT P. SINGH: Madam, half the stock-brokers who were involved in these transactions were the bulls and the other half were the bears. Even if one cf them succeeds, a scam will take place. In this particular case, bulls succeeded and the scam took place. That is the main point. So, to merely say that we should have got excited when the stock market rose is not correct. In the face of a bull's onsluaght, if the stock market had remained at the same level, then the scam

would have taken place. That is the basic point. I expected that the Joint Parliamentary Committee would have tried to identify the first major transaction.. (*Interruptions*) Madam, I, finally, seek your protection.

## **उपसभाष्यक्ष (श्रीमती सुवमा स्वराज**): नहीं ग्राप, बोलिए। को**ई** शोर नहीं। शोर न करें।

SHRI VISHVJIT P. SINGH: I expected that the Joint Parliamentary Committee, probing into the securities scam., would have identified the first major

illegal transaction when the shares or stocks were put forward as collateral m a duplicate manner. The same shares were pledged to two different banks or to two different institutions. As regards the first of those transac ions, there is no record. 1 expected that the Joint Parliamentary Committee would inform us of the first major tratnsaction where there were no stocks available but on a forged document the money was taken with the con-tii/ance of the bank officials.

There is no such revelation. I expected that the JPC probing into the securities scam would tell us the first transaction where no securities were given and money was handed over purely by a word from the mouth. There is no such indication in the JPC report. I expected that at least on a sample basis they would have chosen 5-6 transactions and gone right to the end-use and traced them through the banks. Through this laborious process it is not so difficult to do, to finally get at the end use of those monies, what happened to those monies, and who the persons responsible were. The JPC prob-

ing the securities scam has not done it. j It has made recommendations. It has made recommendations. It has made recommendations, Madam. I *expezi-* ed the recommendations to be of a far-; reaching nature. The report itself speaks i of the systemic failures. In spite ol that, there are a few recommendations which deal with Systems. Recommendation No. 1,10 deals with BRs, No. 11 with SOLs,

No. 30 with mutual funds, No. 34 Willi portfolio management schemes, No. 55 with general controls within the banks, No. 56 with creating a comprehensive document of the Reserve Bank of India guidelines, No. 57 with creating a Committee to follow up the vigilance reports of the banks, No. 61 with audit reports, No. 71 with Central Audit Authority, No. 89 with amendments to the Companies Act, with creating a machinery to protect the interests of the investor and No. 202 with creating a Board of Financial Supervision under the RBI.

These, Madam, are the sum total of the the major systemic recommendations. All the other recommendations deal with taking stringent action, following up the cases already registered, etc. Those are the kind of recommendations. I expected far more from the JPC. The terms of reference of the JPC were far wider. Unfortunately, Committee has not nude any recommendations.

The Committee was to fix the responsibility on individuals and institutions. It has fixed the responsibility. It has fixed the responsibility, Madam. It has fixed the responsibility on the Ministry of Fanance. It: has fixed the responsibilty on the Finance Ministry. I would like to quote from the renort:

conclude that despite the MoF being aware of 92 on 6 August, 1991 stated *inter alia*: what was happening in the stock market did not address themselves seriously to check the \ 'Our strategy has been two-told. First to unhealthy trend believing this phenomenon to be a beneficial consequence of their policy. Even after holding the market behaviour as entrepreneurs to create wealth....'

dealt in terms of relative unconcern with same recommendation, they said : excessive speculation on stock market is not appreciated by the Committee."

I would like to quote also recommendation

"240 16.62.. The FM has raised a point to which the Committee feel they should react. In his written submission, the hon. Minister has stated:

'As regards the functions of the FM, he oversees the work of the Ministry and provides overall policy guidance to the officials. Revenue and Expenditure are of direct responsibility the Finance Ministry. As such, FM has more direct responsibility in these areas. He is also responsible for broad policy decisions affecting the financial system where the Finance Ministry is involved. However, cannot be held responsible for administrative failures or management deficiencies in the case of individual banks financial institutions." and other

Then the Committee went on to say:

"The Committee feel that such a distinction cannot be sustained by the constitutional jurisprudence under which the parliamentary syslem works."

They want to castigate the Finance Minister, in recommendation No. 242, para 16.64, they said and I quote:

"16.16 .. The Committee are mclined to the general discussion on the Budget 1991-"242 16.64....The Finance Minister in reply

It said first this much and then it 16.61 (b) Moreover for the MoF to have stopped quoting the Finance Minister. In j the

> "The Commifee note that while predatery instinet inherent in a system

trepreneurial spirit and animal energy, ; which if properly directed can do a lot of Geethakrishnan, the then Finance Secretary, good to the economy. But to make the which was tendered before the Contmittee process of liberalisation a success, it is and which, unfortunately, is not reflected in necessary to have strategic checks and effective implementation of regulations. While the mood of the Government to upbeat on liberalisation, their orientation towards strict enforcement has yet to manifest itself. Deregulation without effective checks and balances would in the view of the Committee be an unmitigated disaster."

fa tact, the IPC goes further and. talks. actually about the Ministry of Finance! and says:

"The Ministry of Finance failed to—

- (a) anticipate the problem.
- (b) to respond to it purposefully when it first surfaced,
- (c) to manage adequately thereafter the consequences of it,
- (d) to apply the needed correctives with despatch, and
- (e) to punish the guilty in time and resolutely

I would, first of all, refer to the actual statement of the Finace Minister because it was quoted out of context and only the first part was quoted. The Finance Minister, while replying to the General Budget debate on the 6th of August, 1991, said:

"Our strategy has been two-fold: first, to release the entrepreneurial spirit and animal energy of our businessmen, industrialists and entrepreneurs to create wealth, and, second, to protect the weak and poor from exploitation and to ensure that they are provided the basic needs and opportunities for development."

How easy it is to take a statement out of context and make it appear as something 2126 RSS/94-29.

of free enterprise does release the en- which it is not Now, I would like to quote from the evidence of Shri K. P. the Report of the Committee.

> 1 am quoting from page 4 of his evident\* given on 13-1-1993 to the JPC

He has said:

"In addition to efforts at improving the functioning of stock exchanges by SEBI, the Ministry was also concerned about the need to avoid any under overheating of the capital markets. Accordingly, the Finance Minister instructed Governoor, RBI to ensure that there is no increase in the outstanding level of credit to individuals shares debentures so that such credit is not used to finance speculative boom in shares. It is pertinent that following the credit policy announcement, the share markets remained relatively steady in the last quarter of 1990-91."

"While the position of the stock markets was not a cause for alarm by the end of December, share prices continued to rise in January, 1992 and this began to cause concern. Chairman, SEBI wrote to Ministry on 31st January suggesting that officers of the Finance Ministry may be sent to inspect the Bombay Stock Exchange. By then however, the SEBI Ordinance had been promulgated making SEBI a statutory body, and with effect from 21-2-1992, relevant powers under the Securities Contracts (Regulation) Act, 1956 had been transferred to SEBI. In view of the transfer of statutory powers, and the special role of SEBI as the regulatory agency, the Ministry on 4th March, 1992 requested Chairman, SEBI that SEBI should take necessary action. It is important to note that at this stage although there was concern about the behaviour of share prices, there was no specific indication from any source of the nature

of the speculative pressure in the market, or the source of funds which may be fuelling speculation."

Again, on page 7, he has said:

"The sharp upsurge in share prices really began in the last week of February and continued through March. The | Finance Ministry again discussed this problem with Governor RBI and repeated his instructions that a careful watch should be maintained to check factors that may be distorting the markets. Margins on credit against shares were further tightened in March 1992."

"On 10th March, 1992, Governor, RBI met with the Chairman of Financial institutions and the Chairman, SBI, to discuss the boom in share prices and action which could be taken by the Financial institutions to cool the market. As a consequence of this meeting, the State Bank of India reported the existence of an account of Shri Harshad Mehta with a large volume of transactions. The Governor, RBI, informed the Finance Minister that this account had surfaced and a watch was being kept."

And, in fact, Mr. Jagesh Desai, intervened and sard that this happened in April, and not in March because he has quoted a wrong date.

Again, I refer to page 9

"In April, 1992, certain investigations initiated by the Reserve Bank of India inrelation to securities transactions of State Bank of India yielded the first information about the lack of reconciliation- in the SBI's securities transactions."

And, lastly, I refer to page 14:

"Recognising the deficiencies in the banking'system, the Government in 1991 appointed a high level Committee on the financial system—the Narasimham Committee—which'was asked to look into

the functioning of the financial system . and make recommendations for change. ,The Finance Ministry was especially , concerned with the dangers of bank frauds and, in October, 1991, a Committee on Bank Frauds was appointed to go into the issue of how best to insulate the system from frauds."

This is the evidence of Finance & Revenue Secretary, Mr. Geethakrishnan which does not find any reflection in the JPC Report which is why I have insisted that I must read it out.

SHRI DINESHBHAI TRIVEDI: Madam, may I have your permission for one minute on this point?

SHRI VISHVJIT P. SINGH: No, 1 am not yielding.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): He is not yielding.

SHRI VISHVJIT P. SINGH : You speak after I finish.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): You have to conclude within four minutes.

SHRI VISHVJIT P. SINGH : No, Madam. I am afraid....

THE VICIE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ) :" Why 'no' ? You cannot say 'no'.

SHRI VISHVJIT P. SINGH Madam, I crave your indulgence.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ) : First you listen me.

SHRI VISHVJIT P. SINGH: I am the first speaker from this side. The other side has taken an inordinately long time.

THE VICE-CHAIRMAN- '(SHRIMATI SUSHMA SWARAJ): You first listen to me. Three hours and thirty-two minutes have been allotted to the Congress Party.

SHRI VISHVJIT P. SINGH: It was

SHR1 VISHVJIT'P. SINGH: Today

THE VICE-CHAIRMAN (SHRIMATI under the instructions of the SUSHMA SWARAJ): In all Naturally, you Ministry that the Reserve Bank of India issued cannot take more than 30 minutes.

SHRI S. JAIPAL REDDY (Andhra Pradesh): Madam, he has been specially permitted to speak for his reading out the Report.

SHRI M. A. BABY (Kerala): Madam is there any relation between the size of the Member and the time allotted?

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Not at all. If this concession is given, then I will be the loser.

SHRI VISHVJIT P. SINGH: If you allow these interruptions. Madam, I am afraid more time will be taken.

Madam, I am not going to quote from the evidence of Dr. Manmohan Singh. But I want to place on record that it was Dr. Manmohan Singh who, immediately upon taking over the and had removed him. I am again not going to office, set up the Narasimham Committee. It quote from the evidence of Prof. Dandavate was Dr. Manmohan Singh who, set up the right here. Madam, he was then re-employed Ghosh Committee on Bank Frauds. It was Dr because there was Manmohan Singh who asked for various other name in spite of Prof. Dandavate having corrective measures to be taken. It was the removed him. He is the one who took over the Finance Ministry itself which discovered the NHB—National Housing Bank—and it is from fraud. It was the Finance Ministry itself which there that most of the money came for the discovered the scam. It was the Reserve Bank scam. He was put there because, the main of India, under instructions from the Finance reason for his re-employment was, there was no Ministry, which put forth the guidelines.

SHRI ASHOK MITRA: It is the Dandavate had not recorded it. Narasimham Committee which is responsible for the scam.

Comrade.

SHRI JAGESH DESAI: Not correct.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ) : No interuptions, please.

its guidelines dated 26th July, 1991, which are contained in the Second Volume JI the Report. Yet, Madam, what does the JPC Report say about the responsibility of the Finance Ministry ? I can do no better .nan to quite from Democritus. He lived 400 BC. And he said, truth we know nothing, for truth lies in "In the depth." And, unfortunately, we have to go to the depth. So, it is only through the depth that we come to know the truth. Madam, He Committee has left out the role of Prof. Dandavate. Prof. Dandavate sot rid of Mr. Pherwani when he was the head of .he DTI. But he did not record any note. He did not place on record why he was removing him. He did not sack him. He just removed him. And as a result of that, he JPC was for many days concerhedi with this. They even took the evidence of Prof. Dandavate. Prof. Dandavate admitted, yes, he had discovered certain irregu-

larities in the functioning of Mr. Pherwani

nothing against

You are talking of constructive responsibility. I am reminded of the P.A.C. Report on SHRI VISHVJIT P. SINGH: Thank you, Excise Refund which clearly cas tigated Prof. Dandavate. It was discussed in this House. It clearly castigated Prof. Dandavate. I would like to quote two parts of it. This is from page 57 of the 22nd Report of the Public Accounts Committee of the Ninth Lok Sabha: "The plea taken by the Ministry of Finance as well as

black mark against him even though he was

found guilty by Prof. Dandavate. But Prof.

THE VICE-CHAIRMAN (SHRIMATI

the then Minister of Finance, Prof. Dandavate that before the disputed cir- SUSHMA SWARAJ): Let him finish. cular dated 21-3-90 was issued, the Ministry of Finance had consulted the available legal opinion as well as the Ministry of Law, is on a point of order. And the point of order is incorrect and contrary to the records.' Once again, Madam, I would quote from page 71. The then Minister of Finance, Prof. Dandavate failed to take prompt action in the matter despite the same having been brought to his notice on 30-11-1989. Then para 3 says: 'When the then Minister of Finance made an intervention in the Lok Sabha on 4-9-1990 and when he made a statement in the Rajya Sabha on 7-9-1990, did not study the files personally or acquaint himself with, the notings recorded the. officers or verify the facts given to bv him. He allowed himself to be entirely guided by the officers. There are several errors and mis-statements in his intervention in the Lok Sabha on 4-9-1990 and in the statement in Rajya Sabha on 7-9-1990'. And in spite of this, did Prof. Dandavate utter even a word about this Report ? Not a thing! Today that same Prof. Dandavate is going to the press. Today some comrades and colleagues of the same Prof. Dandavate are sitting here and are also going to the press and talking about what we should do.

Last point, Madam, Mr. George Fernandes .....

SHRI S. JAIPAL REDDY: Madam, ...

SHRI VISHVJIT P. SINGH: No, I am not yielding.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): He is not yielding. Please sit down. Let him finish.

SHRI MENTAY PADMANABHAM: One point, Madam, .....

SHRI VISHVJIT P. SINGH: No.

SHRI MENTAY PADMANABHAM: The hon. Member can very well quote Mr. George Fernandes because he happens to be a member of the Committee. But....

SHRI MENTAY PADMANABHAM: I am that the hon. Member should not have mentioned the name of Prof. Dandavate who is not a Member of this House. He can mention the name of Mr. George Fernandes because he happens to be a member of this Committee.

SHRI S. JAIPAL REDDY: I am on a point

SHRI VISHVJIT P. SINGH: I am not vielding.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Let me hear him. He is on a point of order. I will dispose of his point of order. Let me hear him.

SHRI S. JAIPAL REDDY: If he re fers to the evidence before the JPC, I have no objection. But he referred to the Public Accounts Committee whose Report has no bearing whatsoever on the scam. Therefore, I think that reference to the PAC Report.....

THE VICE-OHATRMAN (SHRIMATI SUSHMA SWARAJ): But he is not prohibited from referring to what Committee's Report. This may have a bearing or may not.

SHRI S. JAIPAL REDDY: But not with reference to the PAC Report.

THE VICE-CJHATRMAN (SHRIMATI SUSHMA SWARAJ) : A report which has been discussed in this House on an earlier occasion can be referred to and he is within his rights to quote that Report.

SHRI VISHVJIT P. SINGH: As I said. there are different kinds of truths. Another kind of truth is when you suppress something. It has been said by Dr. Ashok Mitra that this Report is the result of give and take.

Somebody has to be the sacrificial goat. In this 'give-and-take process' what hap- j pened? The casualty was truth. Paragraph 14.307. The Committee has passed sinctures in regard to the investment of I.R.F.C. funds. It talks about the direct investments in foreign banks. But Madam, the story does not start there. The story, starts in paragraph 14.304 where the Committee talks about the Corporation placing so many crores of rupees in shortterm investments in foreign banks for pe riods ranging from four days .from 3-11-89. Who was the Railway Minister on 3-4-89? On 3-4-89. it was Mr. George Fornandes.

SHRI S JAIPAL REDDY : Mr. George Fernandes ?

SHRI VISHVJIT P. SINGH: Yes. Therefore, just to protect Mr. George Fernandes, in this process of give-and-take, in this process of compromise, as the hon. Chairman....

SHRI S. JAIPAL REDDY: Madam, on 3-4-89, Mr. George Fernandes was not the Railway Minister. How is he referring to it

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Mr. Vishvjit Singh, you are quoting something wrong, according to Mr. Jaipal Reddy. According to him, it is not correct.

SHRI S. JAIPAL REDDY: Madam, 1 appreciate Mr. Vishvjit Singh's obsession. but let him not be wrong on facts.

THE VICE-CHAIRMAN SHRIMATI SUSHMA SWARAJ) Mr. Vishvjit

Singh, according to Mr. Jaipal Reddy, you are quoting something wrong; you are not correct on facts.

SHRI VISHVJIT P. SINGH: 3-11-89. I am sorry. I got it right. Then I got it wrong. Now, I got it right again.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Please fry to conclude.

SHRI VISHVJIT P. SINGH I am concluding, Madam, as the Chairman of 'he J.P.C. has said, this report bears the scars of compromise. In this compromise, in this give-and-take, the only casualty is truth itself. I would quote from the Koran. Surah II says: Do not veil the truth wish falsehood. Do not conceal the truth knowingly'.

I would like to know from he hon. Member the elder and better, Dr. Ashok Mitra. He was talking about signals. I would like to know from him as to from wore this signal came to conceal this particular fact. Madam the various notes which have been appended.......

SHRI SATYA PRAKASH MALAVIYA: Madam, Mr. Vishwanath Pratap Singh became Prime Minister on 2nd December, 1989; not on 3rd November, 1989.

SHRI VISHVJIT P. SINGH: I am not yielding.

SHRI MENTAY PADMANABHAM : He is quoting everything wrong.

SHRI SATYA PRAKASH MALAVIYA: Also, Mr. George Fernandes was not the Railway Minister at that time.

SHRI S. JAIPAL REDDY: I would again correct him. He said first 'April' and then said 'November'. Even in November, Mr. George Fernandes was not the Railway Minister.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ) : Mr. Vishvjit Singh, you please correct your fact.

SHRI S. JAIPAL REDDY : Madam, please see that he is exercised of the ghost.

THE VICE-CJHAIRMAN (SHRIMATI SUSHMA SWARAJ): Mr. Singh, please correct your fact. (Interruptions) You please correct your date and your fact.

SHRI VISHVJIT P. SINGH: Okay. I Now. are you saying that as Railway

Minister he did not allow investments in foreign banks?

SHRI SATYA PRAKASH MALAVIYA: That is a different point. What I am pointing out is that on 3-4-89, Mr. Madhavrao Scindia was the Railway Minister.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): I have asked him to correct the date as well as the fact.

SHRI VISHVJIT P. SINGH: Madam, I would be failing in my duty if I do not deal with the supplemental notes that have been appended by various Members.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Are you going to conclude or not, Mr. Singh?

SHRI VISHVJIT P. SINGH: I am about to finish.

SHRI GHUFRAN AZAM (Madhya Pradesh) : He can take my time, Madam.

THE VTCE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ) : Your name is not there.

SHRI VISHVJIT P. SINGH: In regard to these notes, I would like to know from these Members. Are these notes dissenting notes or supplemental notes? What are they? What kind of fish or fowl are they? I am not able to figure out. Kindly enlighten me on this. Thank you.

डा. मुरली सनोहर जोशी (उत्तर प्रदेश) :
उपाध्यक्ष महोदया, में प्रापका बहुत प्रामारी
हूं कि प्रापने मुझे इस बहुत महत्वपूर्ण विषय
पर अपने विचार व्यक्त करने के लिए सनग
विया। महोदया, मैं सबसे पहले इस ज्याइट पालिमेंटरी कमेटी का बहुत आभार व्यक्त करता हूं,
इसकी बहुत अन्यवाद देता हूं, बवाई देता हूं
कि इसने एक बहुत महत्वपूर्ण विषय पर
सारे राष्ट्र का ध्यान अव्वधित किया। क्यी-कमी
किसी राष्ट्र के जीवन में ऐसी घटनाएं होती हैं
कि जिससे सारे राष्ट्र की आतमा व्यक्ति हो

जाती हैं, राष्ट्र की झात्मा कीत्कार करने लगती है, पुरार करने लगती है.....(व्यवधान)

भी प्रजीत पी.के. बोणी: 6 दिसम्बर की हुई थी..... (व्यवधान)

SHRI GURUDAS DAS GUPTA (West Bengal): No enthusiastic applause ?.. (Interruptions).

इत. मुक्ले मनोहर कोशी: दिल यामकर वैठिए धर्मी, तब पता लगेगा पहले क्या हुआ और सब क्या हो रहा है। उस समय सारे देश को, सारे राष्ट्र को विचार करता पड़ता है, इकट्ठें होकर, दलगत राजनीति से उपर उठकर विचार करता पड़ता है। इस ज्वाइंट पालियामेंटरी कमेटी ने ऐसा ही। एक काम किया। सबने मिलकर एक सर्वसम्मत प्रतिवेदन प्रस्तुत किया और ये सर्वसम्मत प्रतिवेदन में समझता हूं इस भारत की संसद की गरिमा को और पालियामेंट की संप्रभुता को स्थापित करेगा।

महोदवा, मुझे अच्छी तरह माद है, अनस्त 1992 में 9 तारीख को श्री पी, ती. नरसिंहराव, भारत के प्रधानमंत्री ने मेरे भाषण की समाप्ति के बाद, जिसमें मैंने एक ज्वाइट पार्लियामेंटरी कमेटी की स्थापना की मांग की थी, इसी सदन में एक व्यक्तव दिया था ज्वाइट पार्लियामेंटरी कमेटी की स्थापना के लिए और उसमें उन्होंने जो कुछ कहा था, उसमें से मैं कुछ पढ़ना चाहता हं—

"While this aspect is being fully attended to, I feel that there is need for a comprehensive enquiry through the instrument of Parliament which not only fully establishes parliamentary supremacy but also provides an effective safeguard to protect the country's interest."

"पालियामेंट की संप्रमुक्ता, जो सर्वोच्च संस्था है, इस बांत की स्थापना करने के लिए एक इन्ध्रवाजरी कमेटी की जरुरत हैं" श्रोर इसलिए श्राद मुझे बहुत श्राक्त्वर्य हुआ जब मैंने संसर्वाय 'कार्य मंत्री का वस्तस्य सुना कि ऐसा भी हो सकता है कि लोग इस रिपोर्ट से मुख्यलिक विचार रखें, इससे विरोधी प्रचार रखें, इससे मिन्न विचार रखें। जब स्वयं प्रधाननेती कहते हैं कि पालियामेंट की सूत्रीमेसी की स्थापना के लिए, संसद की सर्वोच्य गरिमा की स्थापना के लिए, संसद की संप्रभूता की स्थापना के लिए इस कमेटी की हमं नियक्त करना चाहते हैं बीर उन्होंने इसी संबर्भ में इस कमेर्टा के गठन का प्रस्ताव किया था, इसलिए इस बारे में किसी की दो रायें नहीं होनी बाहिए कि इस संसदीय समिति के प्रतिवेदन का ग्रर्थ ये है कि में सारे संसद का प्रतिवेदन है, यह किसी एक व्यक्ति या दल का प्रतिवेदन नहीं है। यह संदर्की भाग राय है भीर जब यह कहा गया कि इसनें निव एंड टेक हुआ है तो मैं अमझता हूं कि ठीक बात हुई है क्योंकि लोगों ने अपन-ग्रयने पुर्वाप्रहों से ऊपर उठकर, अपनी धारणात्रीं से उत्पर उडकर, जितना कुछ कामन था, जितना कुछ उभयनिष्ठं था, जिस्ता सर्वसम्मत था, उत्तको इसके सामने रखा है। इसके आगे भी शहत कुछ **धातें** हो सकर्ता थीं लेकिन राष्ट्र के हित में, देश के हिस में उन्होंने एक सर्वसम्मत प्रतिवेदन प्रस्तुत किया और इस आशा से प्रस्तुत किया कि भारत की संसद इसे स्वीकार करेगी, सरकार इसे स्वीकार करके इस पर ग्रमल करेगी क्योंकि प्रवानमंदी स्वयं कहते हैं कि संसद की संसद की संप्रमुता के लिए यह एक कमेटी अनाई गई है।

मैं समझता हं कि सबसे पहले तो इस प्रति-बेदन पर इस धारणा से विचार होना पाहिए कि यह देश की गरिमा के लिए, संसद की गरिमा के लिए, राष्ट्र की चेतना के लिए, राष्ट्र के नैतिक मृत्यों के लिए एक परम आवश्यक विचारणीय प्रतिवेदन है। मेरे से पूर्व बनताओं ने कहा कि उन्हें अम्युनिस्ट होने पर बहत गर्व है। मुन्ने भी भारतीय संस्कृति का मनुगामी होने पर बहुत गर्व है। बेदों से लेकर हमारे विभिन्न संतों, महात्मा बद्ध, सहाबीर स्वामी,नानक,कबीर, तुलसीदास, गुरु रामदास, विवेकानन्द, दयानन्द सरस्वती, तिरुवल्लुवर ने जिन नैतिक मृत्यों की स्थापना की, जिसके लिए भारत, भारत के रूप में प्रसिद्ध रहा, उन नैतिक मृत्यों का समर्थक और पोषक होने का नवं मसे भी है और मैं समझता हं कि सारे सदन को होना चाहिए ।

महोदया, इसी सदन के विभिन्न तोरणहारों पर लिखा हबाहै — सत्यं बद धर्मम चर यानी सत्य कोलो, सस्य के धाधार पर टिके रहो, सस्य के प्रधिष्ठान पर रहो, नैतिक मल्यों की रक्षा करो । इसलिए में ऐसा समझता हूं कि यह प्रक्रन सबसे महर्दिपूर्ण है कि देश की नैतिकता के लिए, देश की भावी पीडियों की नैतिकता के लिए, देश की राजनीति की नैतिकता के लिए इस प्रतिबंदन पर बहुत संजीदगी से, बहुत मंभीरता से विचार किया जाना चाहिए। राष्ट्रभी इस जिता के साथ इस प्रतिचेदन की तरफ देख रहा है। तमाम व्याकृतता के साथ इस बात को देख रहा है कि सरकार की इसमें क्या प्रतिक्रिया होती है। मैं तो समझता हंकि सरकार को पहले ही स्वीकार कर लेना चाहिए या और उसमें जो वर्णित सिद्धांत है उनको स्वीकार कर लेना चाहिए था। एक सिद्धांत जिसके बारे में कहा गया है कि मंद्रिपरिषद की सामुहिक जिम्मेदारी होती है। एक सिद्धांत है जिसके बारे में कहा गया है कि मंत्री और मंत्रालय में कोई विशेष फर्क नहीं होता। एक सिद्धांत जिसके बारे में कहा गया है यदि मंत्रालय में कोई गड्बड़ होती है, कोई किसी प्रकार का घोटाला होता है, किसी प्रकार की भनियमितता होती है तरे मंत्री उससे भालग नहीं रह सकता। मैं समझता हूँ इस सदन में मुझे ध्यान दिलाना होगा भारत के पूर्व प्रथम प्रधान मंत्री स्वर्गीय जवाहर लाल नेहरु जी के बारे में जो उन्होंने लाल बहादूर मास्त्री के स्यागप्रत के संबंध में पालियामेंट की संबोधित करते हुए कहा था। मैं उसमें से पढ़कर भुनाना चाहता हं:

"The ultimate responsibility for everything that happens in this country is certainly the responsibility of the Government of India. We do not wish to shirk that responsibility. It is true that we cannot control the elements and we cannot control many other things, but it is the Government's responsibility. We fully accept that the responsibility for anything that happens on the railways is more particularly the responsibility of the Railway Ministry though that responsibilty, as all others, is shared jointly with the other members of the Government of India."

यह भारत के प्रथम प्रधान मंत्री का ज्वाइंट रिस्पोंसिबिलिटी के बारे में वक्तका है। शनमगम चेट्टी के त्याग-पत्न के बारे में भी जो उन्होंने कहा उसकी ओर भी मैं ध्यान दिलाना चाहता हं। मैं कोट कर एहा हं:

Normally I would have hesitated a great deal in accepting that resignation, partly कम इन तीन घटनाओं को देख लेगा चाहिए । because first I felt that what had happened उसके बाद धपना ग्रावरण स्यारं तथ करना was an error of serious. Nevertheless, it was an I error. Secondly, because Government | had profited a great deal by his ability and by his दुनियाभर में यह होता है। इंग्लंग्ड में भी है। hard work in the very responsible office he किशन उ।उन केस हुमा। यह केस बहुत महत्वपूर्ण held. Thirdly, that in this very session है और सायद संयुक्त उत्तरदायित्व के सिकांत there are certain important measures which he was going to pilot. Nevertheless, in spite of all these considerations, it seemed to me that the very first consideration that 1 should; have, and that I was sure this House would like me to have, was that if any kind of a mistake or error of this kind was committed, we should accept j the consequences of that error and j try to remedy that in the way we had tried to do so. We in this House, and even more so, the Government, live and ought to live in the full blaze of publicity. There should be nothing hidden. Otherwise these, our activities, must be completely published, open to public questioning and open to public condemnation. No democratic system can function otherwise satisfactorily. Therefore, when anything occurs that is open to public criticism of this kind, we must frankly face the issue and not try to slur over it or gloss over, as my learned friend on the other side was doing.

श्रीटी. टी. कृष्णभाषारी के त्याग-पक्ष के संबंध में जो जवाहरलाल जी ने कहा या मैं उसकी कोट कर रहा है:

"The Minister must shoulder the responsibility for any decision or action of his departmental officials."

इसलिए अगर इस सदन में यह कहा जाए, यह तर्क दिया जाए कि किसी मंत्री की जिम्मे-

नहीं होती उसके मंद्रालय के किसी भी दारी लैंप्स के लिए, किसी अनियमितता के लिए तो में समझता हं वह कम से कम जो सत्तारुढ़ पार्टी के लोगों को मोभा नहीं देता। जवाहरखाल नेहरू जी की जो रोज दुहाई देते हैं, उनके पद चिन्हों पर चलने की कसमें खाते हैं उनको तो कम से judgement, however चाहिए। ज्याइंट रिस्पोंसिविलिटी के लिए मैं ग्रापको एक और भी उदाहरण देना चाहता हूं। का जन्मदाता है।वहां के डिफॉस मिनिस्टर ने एक जमीन एक्वायर की। जमीन एक्वायर करते हुए यह कहा था कि इसकी प्रावश्यकता हमें प्रतिरक्षा के लिए है, डिफेंस परपज के लिए हैं। सड़ाई खत्म हुई और उस जमीन को उन्होंने एक व्यक्ति-गत काम के लिए दे दी, निजी प्रयोग के लिए दे दी। यह मामला संसद में उठा और मंत्री को त्यागपद्ध देना पड़ा। इसके लिए कि उन्होंने जनता को गुगराह किया। उन्होंने यह नहीं बताया कि किस काम के लिए उन्होंने ली थी उस काम खें उस भीड को नहीं लगाया गया।उसका यूज बदल दिया गया।

> इतनी सी बात के ऊपर उनकी हटना पड़ा । हरबर्ट मोरीसन ने जो इंग्लैंग्ड के डिप्टी प्राइम मिनिस्टर थे उन्होंने ब्रिटिश व्य के बारे में लिखा है। हमारी संसदीय तमाम परम्परायें उसी बिटिश पालियामेंट की परम्पराओं से मिलती-ज्लती है। उन्हीं से हम बार-बार अपने मामलों में सलाह लेते है। उन आभरणों के क्षारे में, नियमों और परम्पराओं के बारे में हम संसद को भी सदा सामने रखते रहे हैं। पार्तियामेंट एण्ड डेमोक्नेसी में हरबर्ट मोरीसन कहते हैं---

"Occasionally, however, something may go wrong or the Minister may be badly served. If a mistake is made in a Government Department, the Ministe-is responsible even if he knew nothing about it until, for example, a letter of

complaint is received from an M.P. or there is criticism in the press or a question is put down for answer in the House. Even if he has no real personal responsibility whatever, the Minister it responsible."

"However, it is sad that the spurt in share ग्रब इसलिए अगर कोई मिनिस्टर यह कप्टना है कि मैं त्यामपक्ष क्यों द्ंया किसी मिनिस्टर की यह कहा जाता है कि लेपसेज नो बैंक आफिसियल्स की हैं, प्रापं त्यामपक्ष क्यों दें और प्रगर प्रधान मंत्री से यह कहा जाता है कि गोल्ड स्टार में जो कुछ हो रहा है उससे धापका क्या मनलब है, ऋष त्याशंपन क्यों दें तो में समझता ह यह संयुक्त उत्तरदाकित्व के जिनने सिद्धांत हैं। उन सब की घोर अवहेलना है। संयक्त उत्तरदायिन्य डेमीकेटिक फंक्सन का, पालियामेंटरी डेमीकेसी का सबसे बढ़ा महत्वपूर्ण सिद्धांत है।

श्रव में श्रापके सामने उस्लेख करंबर उन नसाम भटनाओं का जिनका इस रिपोर्ट के बन्दर उल्लेख किया गया है, मद्वाहियों के बारे में कहा गया है। में सबसे पहले फाइनेत्य पिनिस्टी के बारे में कहना चाहुंगा जिसकी बहुत कुछ मेरे पूर्व वक्ता ने पढ़कर सूना दिया है। लेकिन फिर भी वातें ब्रापके सामने रसना चाहुंगः। पैरा 16,14, पेज 210 देखियों। मार्च. 28, 1992 में जब फाइनेन्स मिनिस्टर ने स्टाक एक्सचेंत्र के प्रेजीइंटन की बैठक की हो उसके बारे में वे कहते हैं--prices Or the abnormal behaviour of the stock market' had not been discussed despite the fact that he was stated to be greatly concerned about the rising share prices and had remained alert to the behaviour of the stock market from even as early as September, 1991."

मैं भ्रापको बतलाना बाहता हूं कि उस सन्द शेयर मार्किट की क्या हालत थी? तो एस ई का जो संसदिव इंडेक्स का वह जनवरी, 1992 में 2300, 25 वा और फरवरी में बढ़कर 3047.68 हो गया और मार्च में बढकर 4285 हो गया । 22 अप्रैल को मह 4467 हो गया। इतनी तंत्र रफ्तार के साथ स्टार्क एक्सचेंज का इंडेक्स बड

रहा था। एक ग्राम ग्रादमी भी जो शोहा बहुत श्रेयरों को समझता हैं और श्रखबार पढता है. वह भी इस बात से चिन्तित था। लेकिन हमारे वित्त मंत्री जी कहते हैं, मैं पैरा 16.15 का सेकेन्ड पैरा पढ़ रहा है--

30 धर्मेल, 1992 को उन्होंने लोक समा में बड़ा

But that does not mean that I should lose my sleep simply because stock market goes up one day and falls next day."

मिति की टिप्पणी हैं:-

"Similarly, the Committee would like to observe that it is good to have a Finance Minister who does not lose his sleep easily, but one would wish that when such cataclysmic changes take place all around, some alarm would ring to disturb his slumber '"

ब्रुनियाकी बात यह है कि स्कैम हो रहा है. बनियादी बात यह है कि शेयर भाकिट में उतार-चड़ाब हो रहे हैं, लेकिन वित्त मंत्री कहते हैं कि मुझे इसमें धपनी नींद हराम करने की कोई बहरत नहीं है। धगर उलको जहरत नहीं है सी फिर किसको है ? मेरे मिल साल्वे साहब यहां पर बैंठे हैं। उनकों में उनके एक राज्य सभा में दिये गर्थे भाषण की याद दिलाना चाहता है। यह उस समय हो रहा था अब युनिट इस्ट मीफ इंडिया के तमाम मामले देश के मामने थे। साल्ये साहब का भाषण है--

"If so much money had been put through so recklessly because of the operation of the bulls, because of the speculators and gamblers, it was for the finance Minister sitting here to arrest nd put an end to what was happening. In a particular forum when I raised this, I was told that the people had so much money that the market will not crash. Now, what kind of an approach is this? Where does the money come from? It has come from this kind of a source absolutely through- a fraud perpetrated by some people.

## आगे कहते हैं :---

"if I had ever been the Finance Minister and if I had allowed this kind of a situation to arise where genuine and honest investors, the middle-class people, the lower-middle-class people, the salaried people, the employed people were likely to be cheated, I am afraid, I would not be simply sitting in office."

This is the statement which he has made.

मापका जब समय मायेगा तव बोल लीजिये। .....(व्यवधान) प्रभी दिल शासकर वैठिये।

विद्युत मंद्री (श्री एन के.पी. साल्दे): श्रगर यील्ड करें तो में....

अपसमाध्यक्ष (श्रीमती भुषमा स्वराज) : वे यील्ड नहीं कर रहे हैं। वे यील्ड नहीं करना वाहते। ठीक है स्नाप कंटिन्यू करिये।

डा. मूरली मनोहर जोशी: मैं समझता हूं कि साल्बे साह्ब ठीक थे। मेरा ब्रापसे धनुरोध है कि धाप और आपके सारें सहयोगी इस सिद्धांत का पालन कीजिये। सारी गवर्नमेंट को धाफिस छोड़ना बाहिये। ज्यांइट रिस्पांसिबलेटी में यह है कि चाहे इसमें प्रधानमंत्री दोषी पाये जाएं विस्त मंत्री दोषी पाये जाएं, स्टेट मिनस्टर दोषी पाये जाएं, या रेलवे मिनस्टर दोषी पाये जाएं, या रेलवे मिनस्टर दोषी पाये आएं....

एक माननीय सदस्य : एक्स मिनिस्टर ?

**डा. मूरली मनोहर कोशी:** एक्स मिनिस्टर ती एक्स हो गये।....(व्यवक्षान)...

हमारी इस बारे में साफ राय है कि जो भी बोधी पाये जाएं उनको दंडित कीजिये। प्रगर मैं दोधी पाया जाता हूं तो मुझे दंडित कीजिये। हम इसमें कोई भेद नहीं करते हैं। जो दोधी हैं उसको दंडित कीजिये। सेकिन दंडित करने से पहले जो लोग इस तमान घपले में साझोदार हैं, जिन्होंने राष्ट्र के बंदर बेमियाद खूट की है, जिन्होंने सारे देश को कंगाली के दरवाजे पर पहुंचा दिया है, जिन्होंने इस देश को अंतरराष्ट्रीय संरक्षाओं ने प्रापने गिरवी रख दिया है, बिन्हींने देश धर बेनियाद भाषां बढ़ा दिया है, जिन्होंने लुटेरी और ठगी के हाथों में इस देश का सथ-तब सींप दिया है, सबसे पहले उन्हें हेजरी बेचेंज से जाना चाहिये और इस भ्रष्ट और बेईमान धरकार को मबले पत्ने हहना चाहिये । जरूरत इस बात की है को दोनी है उनको दंग्र दीजिये । अनर में देखी हूं को मुक्ते दंड वीजिये, ध्रयर स्टाक बीक्स बीधो हैं ता उनकी दंड वीजिये, अगर आफिसर दोषा है तो उनको दंड बीजिये, प्रकर जे.पी.सी. का कोई सदस्य दोषी साबित हो तो उसको यंड दीजिये, लेकिन इसके पहले ज्वांइट रिरूपांसदिलेटी के सिद्धांत, जो पालियामेंदी डेमोकेसी का प्राधारभत सिद्धांत है, उसका भादर कीजिय । सत्ता तो चंद दिनों का चाज है।यह ब्रानी-जानी चीज है। यह पांच साल भी रह सकती है और पांच महीने भी रह सकती है। इतने लिये ब्राय सारे देश को समाप्त क्यों कर रहे हैं. सारे देश का ब्रात्मा का हनन क्यों कर रहे हैं, सारे देश के जीवन मृत्यों को क्यों कैन रहे हैं, सानेदेश की भाषी पीढ़ी के बरित की त्यों खराद कर रहे हैं ? मैं अप पर आरोप सगता हूं कि जाप उस देश की मान-मयीदा की नष्ट कर रहे हैं, आपने इस देश के चरिक्न को नष्ट किया है, प्रापने देश में भ्रष्टाचार को बढ़ाया है। मैं प्राप पर वह ग्रारोप सगाता हं ।.....(**व्यवदान**)....

आप ध्वानपूर्वंक सुते । रिस्पांसिबलेटी आफ दि मिनिस्ट्री जिसकी मैं बात कर रहा था, पेज 222 पर रिस्पांसिबलेटी आफ दि मिनिस्ट्री के पैरा 16.61, जिसको उन्होंने पढ़ा था, मैं उसकी धारा "ए" पड़ कहा हूं:

"For the MOF to have asseried that the rising share prices in early 1992, was among other things, a consequence of the liberalisation policies was misplaced."

बिश्त मंत्री ने यह कहा था कि वह जो कुछ स्टाक एक्सचेंज में वृम था रहा है, यह हमारी लिवलाइ-जेशन, उदारीकरण की नीति का सुपरिणाम है। उन्होंने इसके बारे में बलावा है, मैं पेज 210 पर जो है जसकी कोट कर रहा हु:

"While furnishing material on several questions raised in Parliament, SFB1 had held a view that the rising share prices in ;he share market had been on account of the Government, the replies given by the Finance Minister: Minister of State of Finance in the Parliament also tend to share this perception. In the Lok Sabha on 27th March. 1992 in response to an Unstarred question, the Minister of State for Finance stated: 'the shares have shown a rising tendency during the last one month due to market factors including the reccm liberalised policy.' Again, while addressing the representatives of the Stock Exchange on 28-3-1992, the Finance Minister had stated stock exchanges have been growing at a rapid pace ever since the Government assumed office because of the policy announced by the Government on trading, industry and the capital market'."

Therefore, what was happening in the share market was the result of the Government's policy.

सरकार खुद कहती है कि हमारी मीतियों के गरिणाम स्वरूप यह श्रेयर मार्केट के अन्दर उछाला आया है। ज्यांहर पालियामेंटरी कमेटी की रिपोर्ट यह कहती है कि घोटाले के कारण से यह शेयर मार्केट के अन्दर उछाला आया है। इसमें अगर दो बातों की मिलाया काए तो एक बात साफ है कि यह सरकार की नीतियां घोटासे की नीतियां घी, इसके अलावा कुछ नहीं थीं। आपको इस जे.पी.सी, की रिपोर्ट का बादर करना चाहिये। (व्यवधान)

भौलाला आवेबुल्ला काम धावनी (कत्तर प्रदेश): नीतियां और पीटाला दोनों एक ही चीज थीं (स्ववधान)

†[مولانا عبیدالله خان اعظمی نبتیان اور گهوٹاله دونوں ایک هی چیز تهیں \*\*\*\*\*\*مداخلت'\*\*\*\*\*\*] श. सूरको सनोहर जोसी: दोनों एक हो चीड़ा
 शें । मैं आपसे कहना चाहना हुं (क्षवधान)

share market had been on account of the policy of liberalisa Hon adopted by the Government, the replies given by the Finance Minister: Minister of State of Finance in the you are appreciating him?

डा. मुरली मलोहर ओशी: मैं जो पढ़ रहा हूं उममें कांग्रेस के सदस्यों की भी हस्ताक्षर हैं। इसमें भी प्राप एकमत हैं, मैं घकेला एकमत नहीं हूं। (ब्यवधान)

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAI) • Mr. Narayanasamy, why are you interrupting him again and again ?.. (Interruptions) . .No interruptions, please.

डा, मुरली मनोहर बोशी: प्रमोद कुमार गुप्ता, केन्द्रीय प्रत्यक्ष कर बोर्ड के सदस्य थे। उनका 28 दिमम्बर का जनसरता में दिया गया बयान है। जो केन्द्रीय प्रत्यक्ष कर बोर्ड (जांच) के पूर्व-सदस्य थे सी. थी डी.टी. में श्री प्रमीद कुमार गुप्ता वह बह कहत हैं—

"30 मार्च, 1992 को सुबह 9.30 पर थी मननोहन सिंह ने उन्हें अपने कमरे में धुला कर यह पूछा कि तुमने हर्षद मेहता के यहां छापा क्यों भारा । उनका भाष्य विकित रह जाना संघव था । उनके अनुसार ऊपरी दबाद के कारण इन छापों के बाद आगे की कोई कार्यवाही नहीं हो सकी" (अववाहाल)

जी हां, जनसत्ता की बात मैं कर रहा हूं। बह बयान कल छपा था और इसके ऊपर प्राज मनमोहन मिंह जी ने कोई खंडन नहीं किया है! मुझे खुशी होती प्रगर प्राज के प्रखनारों में वे इसका खंडन करते कि उन्होंने कोई ऐसा बमान नहीं दिया था। वह संसद में भी मा कर कह सकते वे कि बयान गलत है! (व्यवसान) यह यंभीर ग्रारोप है। (व्यवसान)

SHRI V. NARAYANASAMY : Madam, I am on a point of order.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAI) : Dr. Joshi, he i»

<sup>†[]</sup> Transliteration in Arabic Script.

raising a point of order. Let are hear What his point of order is.

श्री मृतचन्द्र मीणा (राज्स्थान): महोद्या . . . (स्पषधान)

उपसञ्चाध्यक्ष (श्रीमती सक्या स्वराज): मैं अपसभाष्यक (श्रीमती सुबमा स्वराज): कहां से यह नयी कनवेंशन श्रा गई रेमि, नारायणसामी दिन रात प्राप कोट करते हैं।

There is no point of order. Please si' down.

SHRI V. NARAYANASAMY: Madani, it has been the convention of the House that hon. Members need not quote from the newspaper reports. . {Interruptions}.

म्राप स्वयं दिन-रास न्युअयेपर रिपोर्ट से यहां कोट करते हैं और सदन का हर सदस्य कोट करता है। झाप बैठिये ।

श्री शंकर दयाल सिंह: महोदया, मैं कहूं कि धाज यह बहस की शुरुग्राप्त हुई तो वह भी एक ग्रस्ताचार के कोट से भुरू हुई। जिनकी मैंने कोट किया था वह बैठी हुई है मारग्रेट क्राल्वा जी।

उपसभाव्यक्ष: (भीनती सुवना स्वराज): मैंन रुलिंग देदी है न 🕽

SHRI V. NARAYANASAMY: Madam, without hearing me completely ?

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): I have already heard you; and I have disposed of your point of order

SHRI V. NARAYANASAMY: I have got convention in this House that a right to speak on a point of order.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ) : You have already submitted on your point of order.

SHRI V. NARAYANASAMY: I had just began but not yet completed.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): What is your point of order?

श्री बैलास नारायण सारंग (मध्य प्रदेश): मैडम, इनका नाम प्वाइंट भाकताईर रक्क दिधा जाए । (स्थवधान) ।

SHRI V. NARAYANASAMY: While speaking, Dr. Joshi referred to a newspaper report about Shri Manmohan Singh in this House. On an earlier case, there was a ruling by the Deputy Chairman in this House some three days back that Members should not quote from the newspaper reports

THE VICE-CHAIRMAN {SHRIMATI SUSHMA SWARAJ) :The Deputy Chairman never ruled like that,, . (Interruptions). Mr. Narayanasamy, have you completed,?

SHRI V. NARAYANASAMY: Kindly listen to me and then give your ruling on my point of order.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ) Why don't you conclude?

SHRI V. NARAYANASAMY: Therekindly hear me. How can you give your ruling fore, I am mentioning that the hon. Mem-I ber should not be allowed to quote any-: thing from the newspaper.

> VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ) : The Deputy Chairman never ruled like that. It has been Members have been quoting from newspaper reports.

SHRI V. NARAYANASAMY: With-i out going through the earlier proceedings, ; kindly don't say like that,

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ)': Then, I am giv^c ruling from the Chair that Members have been quoting from the newspaper reports; and Dr. Joshi is well within his right to quote from the newspaper reports,

का. मुरली मनोहर कोशी: मैं जातना चाहता है
 कि अगर सारे सूक्षों को मिलाया जाए (ग्यवसात)

श्री एस. एस. अहसुवालिया: महोदया (व्यवस्थान) यह जी जनसङ्गा की ब्रात कह रहे हैं (व्यवस्थान)

हा. मूरली मनोहर कोशी: मैं ईल्ड नहीं कर रहा हूं (व्यवधान) आप तो जे.पी.सी. के सदस्य हैं ! (व्यवधान) मैं कहना बाहता हूं ध्रयर इन तमाम सूत्रों को मिलाएंगे तो ध्रापको पता लग जाएगा कि इस घोटाले के पीछे कितनी बड़ी साजिश है और कितने लोग : (व्यवधान)

श्री एस. एस. अहमुवालिया: यह मवाल उठा था (व्यवधान) टाइम्स ग्राफ इंडिया में यह सवाल उठा था और यह छपा था। उस वक्त फाइनेंस मिनिस्टर का जवाब ग्राया था। (व्यवधान) ग्राप पूरी इनफॉरमेशन दीजिये। (व्यवधान) ग्रध्नी वात क्यों बता रहे हैं (व्यवधान)

उपसमाध्यक (श्रीमती सुधमा स्वराज): टीक है, आपने पूरी कर टी है।

श्री एस.एस. अहसुकालियाः कोई ऐसी मीटिंग नहीं हुई ।गलत बयान हो रहा है (व्यवान)

उपसमाध्यक्ष (श्रीमती मुक्सा स्थराज) : आज जारी रखिए ।

डा. मुरली सन्नोहर जोशी इसलिए जो ने पी.सी. की रिपोर्ट हैं कह यह कहती है---क्योंकि फाइनेंस मिनिस्टर ने बहां यह प्ली ली थी।

"The FM cannot be held responsible for administrative failures or management deficiencies in the case of individual banks and other financial inst;-tutioas."

मैंने इसको बहुत साफ कर विधा है कि इस देश की मरकार की परस्परा है, प्रमान मंत्री की परस्परा है, मंत्रियों की परस्परा है । तीन-तीन, चार-वार विस्त मंत्रियों को त्यागपत देता पड़ा है। इसलिए इस मामले में कस्ट्रब्टिय रिस्पंसिकिटिं। इसकी है । कमेटी ने बहुत साफ कहा है 16, 63 में---

"The principle of constructive ministerial responsibility is equally applicable to other Departments and Ministries where acts of omission and commission have taken place in the discharge of function and duties at different levels."

इसलिए किसी को इस्केप मीट. एक ब्रादमी को वहीं बनाना जाए। जहां जहां जो गलती हैं उसको स्थीकार करना चाहिए : इससे बाप देश की नियाहीं में, बिश्व की नियाहीं में उन्ने उठेंगे। ब्राप नैतिक चरित्र को हिमालय से अंबी अंबाई पर ले जाएंगे ब्रामर ब्राप इस जे.पी.सी. की, रिवमेंडेशन को स्वीकार कर अपना ब्रावरण करेंगे। ब्रागे इस कमेटी की रिटोर्फ मुन्थे—

While the mood of the Government is up beat on liberalisation, their orientation towards strict enforcement has yet to manifest itself. Deregulation without effective checks and balances would -be an unmitigated disaster."

में इस बात की तरफ आपका ध्याम लाना बाहरा है क्यों, क्योंकि इस स्कैम के संबंध में शायद ग्रापको ब्यान हो, इसी सदन की कार्यवाही को तरफ ग्रापका ध्यान ग्राकवित करूंगा जब पिछली बार हम लोगों ने जानकी रमन कमेटी के बारे में भगस्त, 1992 में यहां चर्चा की थी. उस समय मैंत सदन का ध्यान दिलाया था कि श्री कृष्ण मूर्ति महोदय जो योजना ग्रायोग में हैं दे हर्षद मेहता को लेकर दिल्ल मंत्रालय में गये थे। उन्होंने विस्त मवालय के ग्रधिकारियों के सामने उनकी एक बैठक कराई, जिस बैठक में यह कहा यक्षा या कि इनके पास एक ऐसा सिद्धांत है, एक ऐसा तरीका है. जादू है. लकड़ी **का एकद**म इंडा फिराएंगे और फोरेन एक्सचेंज का फूलो होने लगेगा, विदेशी मुद्रा इस देश में झटाझर घाने लगेवी । यदि हें का शायको । सूल जा सिमसिम ने कहें गे, हुर्वद

मेहता और देश के अंदर प्रशंध रीति से विदेशी मुद्रा माने लदेगी और हमारा वैतेंस भ्राफ पेमेंट **ब**रम हो जाएगा । हुर्गद मेहता की भुनाकात कृष्ण मृति ने कराई । कृष्ण गृति से क्या किसके संबंध है और कैमे बैक्स के अंदर, किम तरह से संबंधों का लाभ उठाकर किया गया, यह इसी रिपोर्ट में निखा गया है । उस विस्तार में मैं नहीं जाना चाहता हूं। लेकिन हर्षद मेहता की मुलाकात फाइनेंस मिनिस्ट्री से होती है । हर्षद मेहता की मुलाकात के बाद हर्षद मेहता की मुलाकात वैंक के आफिसर्स से होती है, उनसे बातचात होती है । हर्षद मेहता यह कहते हैं, इविडेंस में देते हैं कि वहां उनसे मुलाकात हुई । बैंक के कर्मचारीं यह कहते हैं कि उस मुलाकात के बाद हर्षद मेहता के मामले में बैकों ने बहुत दील डालकी शरू कर दी । यह भी इस प्रतिवेदन के पहुने से स्पष्ट है कि इस सारे स्कैम का उद्देश्य इस देश की ग्रर्थव्यवस्था में उछाल लाना था । यह दिखाना था कि हमारे ब्राधिक सुधार बहुत ठीक दिशा में जा रहे हैं। मैं इस बारे में आरोप लगाना चाहता हूं इस सरकार पर, इस जी.पी.सी. के प्रतिवेदन के पण्चात कि इस घोटाले में केवल हर्षद मेहता या वैंक के ग्राफिसमं या किसी चपरासी की पकड़ कर अंद न किया आए, बन्कि भगर आप इसकी गहराई से जांच करेंगे तो भ्रापको कारेन बैंक्स का रोल इसके अंदर मिलेगा। हमारे देश के राजनीतिक की और जो कृर्सियों पर बैठे हुए हैं उनकी शह इस के अंदर ग्रापको मिलेगी । उन्होंने जानव झकर इसको करवाया / होने दिया इसको । इविडेस दी आ रही हैं इसके अंदर । **पुछा** गया है इसके अंदर, प्रगर में ग्रापको पढ़कर दिखाऊं कि कैसे बंक के लोगों ने किया या मैं भापको यह भी बताना चाहंगा कि किस तरह से लिबरलाइजेशन के अंदर फारेन वैंक्स यहां आये और उन फारेन बैंक्स ने किस तरह से हमारी ग्रर्भव्यवस्था के अंदर लोगों को लालच दिलाया और कैसे क्या किया। उसको मैं छापको उदाहरण देना चाहता हं जरा 6.22 को देखिए--यह कैनफिना के लोग गवाही दे एहे हैं---

"It is obvious that the management of CANFINA was well aware of the affairs being conducted irregularly. The company has pleaded in justification of its action and condonation of net having followed the PMS guide-

lines—Portfolio Management Scheme. We would not have been able to do either market making of PSU bonds or managed the PSU funds since these guidelines were generally not followed by other competitors mainly foreign banks, who entered this arena in early 1991 as a result of Government's liberalised policy and staried offering high yields."

मैंने यहीं इसी सदन में बिरत मंत्री जी से पछा था कि इन्फारेन बैंक्स के प्राफिट इसने ज्यादा क्यों हैं । उन्होंने उस दिन उत्तर दिया कि प्रगर वे इफीशियंट हैं तो मैंक्या करुं। मैंने उनसे पूछा था भ्राप तो इस बिस्त मंत्रालय में बहुत दिनों से हैं, फाइनेंस सैनेटी भी रहे हैं, रिजर्व बैंक के गवर्नर भी रहे हैं । हिन्दरक्षान का जो सारा विस्त विभाग है और बैंकिंग विभाग है, उसकी भ्रापने ठीक क्यों नहीं किया ? ग्रगर एफीशिएंसी के लिए हर चीज हमें फारेन लानी पड़ेगी, इसका तर्क तो यह होगा कि हमारी सरकार अगर इनएकी शिएंट है, तो फॉरेन सरकार को लाकर बैठा लो । वह ज्यादा एफीशिएंट होगी । एफीशियंसी हम यों नहीं ला पा रहे हैं ? ....(व्यवधान) हां, कर रहे हैं, मैं मानता हूं उस बात को, धीरे-धीरे उधर जा रहे हैं, मैं उस बारे में मा रहा है। इसलिए मैं छापसे कहना चाहता हं कि छापने बैंकिंग को एफीशिएंट बनाया नहीं । आप फारेन बैंबस की यहां लेकर आए आई.एम.एफ. और वर्ल्ड दैंक के दवाव में, गैट पर दस्तखत करने की अपनी जल्दबाजी में श्रापने बहुत पहले से अपना मन बना लिया था कि आप गैट पर दस्तखत करेंगी। आप श्राई एम एफ, के सामने घटने टैकेंगे, आप देश की भ्रयं व्यवस्था को गिरवी कर देंगे।

You will open the womb of the economy. You will allow the rape of the Indian economy by foreigners.

यह धापकी साजिक थी। इसलिए धापने इस स्कैम को होने दिया। इसलिए धापने इस स्कैम को चलने दिया। धापने इस स्कैम के अंदर लोगों को शह दी, उनके ऊपर मांख बंद रखी। त्योंकि जब हम विदेशी वैंक वालों से कहती हैं तो वह कहता है कि मैं क्या करूं। पैंने तो यह देखा:

Reserve Bank is turning a Nelson's eye to all that was happening in violation of regular guidelines.

इर-रैगुलरिटीज के कमिट करने में श्रमर रिजर्व बैंक शांख बंद कर लेगा तो दोष किसका है ? रिजर्व बैंक का । जनर रिजर्व बैंक का चौच है ती फाइनांस मिनिस्टर ने यहां इस सदन में कहा कि रिक्ष्य बैंक का गर्बनर तो बहुत ग्रन्छ। है। रिजर्व बैंक का कोई दोच नहीं है । यदि उन्होंने कहा । अगर रिजर्व बैंक का दीव आज है और उस दिन फाइनांस मिनिस्टर ने रिवर्ड बैंक के गवनेर को यहां बचाया और रिजर्व बेंग के मर्बनर की तारीफ की तो प्राज क्या हुआ? इसलिए रिक्व बैंक के सारे अपराधों के लिए उनकी सारी दर्शितियों के लिए उनका सारी इन अनियमित्साओं की अनदेशी करने के लिए कौन जिम्मेंबार होगा ? फाइसांस मिनिस्टर । फाइनांस मिनिस्टर को किसंग रखा है ? प्रधान मंत्री ने । प्रधान मंत्री उसके लिए जिस्मेदार था । .... (ध्यवधान)

SHRI GURUDAS DAS GUPTA: Madam. what Mr. Joshi is saying is correct. .. (Interruptions) .. He defended him on a number of occasions.

(Interruptions)

DR. MURLI MANOHAR JOSHI: In response to my question, he has said. "Foreign banks are efficient."

भीर उन्होंने यह कहा है कि फारेस बैंक एफाशिएंट हैं भीर इसलिए ग्रगर वह ग्रा गए तो फारेन बैंक्स की कीन साया है ? फारेन बैंक्स का गाइडसाइंस भया है और अगर फारेन दैंग्स अनियमितता कर पहे हैं और रिजर्श बैंक कह रहा है कि फारेन **कैंक्स अ**नियमितता कर रहे हैं तो अन्य क्या कर रहे हैं ? ग्रामने क्या किया ? मैं कित मंत्रा जी से बीर सरकार से यह पुछना चाहुंगा कि ग्रागर यह नी रिफर्व बैंक कहता है घोर याज नहीं काफी पहले उसने कह दिया कि फारेन बैंक्स अनियमित-ताएं कर रहे हैं तो सरकार ने उन मनियमितवामी की दूर करने के लिए क्या किया? क्या उन्होंने जन बैंकों के लाइग्रेंस जन्म फिए ? क्या उन्होंने उन बैंकों के उपर कोई कातृती कार्रवाई की ? क्या उन्होंने उनके सीरियन कंटी में, अहां से वे सात हैं जिस देख के ने बैक्स हैं, उस देश के कानून की उस पर भण्याची करने का कोश्रिश की है ? क्या अन्होंने वहां विष्लीमैटिक लैबल पर कोई बात की ? नया उन्होंने कार्यवाही की ? इसका तो इस जै.पी.सी. से कोई संबंध नहीं है। यह तो एक सीवी सी बात है । रिजय बैंक का एक घादमी बार-बार लिख रहा है, जो हमारी गाइडलांइस हैं, को हमारे निर्देशक सिक्षांत हैं, उनका उल्लंबन किया जा रहा है। क्रिकेशी कैंक कह रहा है कि हम ती देख रहे हैं कि इस देश में शब अगह इन लाइनों का उल्लंधन ही रहा है तो हमने भी जल्लंधन कर दिया। तो यह क्या मतलब है ? द्वाप फारेन बैक्स को दोष दें, फारेन बैक्स खापको दोष दें, जी जिम्मेदारी किसकी है ? जिम्मेदारी उनकी है जो मरकार चलाते हैं,जो सरकार पर बंधे 🕏 की इस देश की अब व्यवस्था का नियम्बण कार रहे हैं। एक नहीं, 36 हजार करोट स्थवा पी.एस. यु. का लगाया गया है, इन हमाम निश्वेशों के ऋष्दर, लॉटर्स, सट्टे झौर इए के छन्दर । पी. एस. पुत्र के बांड्स किसलिए इकटते होते हैं ? **पी**.एस ए के बांड्ज इक*्*टे इसलिए होते हैं शकि रिमोर्गेन का माबिलाइजेबन हो, माधनों को इकरता किया आए भीर देश के विकास के काम में लगाया जाए । अगर रेलुके फाइनांस कार्पोरश्रन कीई बांड धेचती है ती उस बांद को देने का मलसब यह है कि लोग प्रथमा वैसा दें साकि रेलवे साइनें खोली का सकें । धगर काई पाँबर फाइनांस कार्यविसन बांह्स करता है तो इसका मतलब है कि यस के अंदर निअली पहुंचाने के लिए, गांधों में विजली पहुंचाने के लिए, अगर काई कृषि का विज्ञात अपने यहां फटिलाइजर के कल-कारखानें कोलने के लिए बांड्स जारी करता है तो इसका मतलब है कि किसानों को छाद देने के लिए बांक्स दिए जार्थेंगे, गांधों में सिचाई के लिए इस्तेमाल किया जाएगा । लेकिन ग्राम इस काम के मंदर पेसा नहीं समाते । एक या दो सानों में बापके पास 36 हजार करोड राया सराजस ग्रेंड है और माप उस एंड से अटटा खेसते हैं, जुमा खेसते हैं। यहसरकार की नीति है। ग्राप्य यह कह रहे हैं। ब्राप्पाने सर्म नहीं ब्राती कि श्राप उस पैने की जुषा खेलने के लिए लगा रहे हैं, सट्टा कर रहे हैं, फार्वर्ड ट्रेडिंग कर रहे हैं ' ' (स्वक्कान)

प्राप धेतों की पानी नहीं दे पा रहे हैं। यांत्र के स्रोप्त के प्राप्त हैं ... (व्यवदान) भीर श्राप्त दिन प्राप्त कर वैठिए, 46 साल में भाषने जो कुछ किया है, जे.पी.सी. की रिपोर्ट कहती हैं ... (व्यवधान) धन्त्रियों उड़ा रही है। गह माम्सी वास नहीं है। यह सामान्य नात... (व्यवधान)

SHRI GURUDAS DAS GUPTA: Please, Mr. Joshi. Whatever may be the crime, ... (Interruptions)...

डा. भुरती मनोहर जोली: यह केबल अधिक स्क्रीम मही है। महोदया, मैं बताना चाहता है, यह केबल 11 हजार, 6 हजार, 8 हजार करीड़ कार्य का घोटाला नहीं है। अगर काई यह समझत है: '(व्यवहान) लेबर बाक्स, यह घोटाला सिर्फ बैंकर्स का चीर बीक्स के धक्तरों का है (व्यवधान)

भैडम, मैं क्षमः चाहता हूं, यह धोटाला.... (व्यक्षत्राम)

उप्तभाध्यक्ष (श्रीमती मुपमा स्वराज): एक भिनट क्लिए, अगेश जो एक मिनट क्लिए ।

श्री शंकार दशल लिह: महोदया, में एक जात कहना चहना हूं। यह नैतिकता का प्रश्न है कि जो लीग भी.पी.सी. के मेंबर हैं वह उठ-उठकर सीनें, यह शीभा नहीं देता । • • व्यवधान)

SHRI JAGESH DESAI: They are listorting the facts. (*Interruptions*)..

SHRI GURUDAS DAS GUPTA: It is not distorted. What Mr. Joshi is saying is correct. Every word of bis speech is correct.

श्री एस: एस: ग्रहतुवा तिया: महाँदया, यह गलत-बयानी न करे। रिपार्ट में जो चीज है, ये उसका गलतबयाना कर रहे हैं!

उपसमाध्यक्ष (श्रीमती सूपमा स्वराज): बहुनुबालिया जी भीर अगेश जी बात सुगिए। एक मिनिट गुरुदास जी, भेरी बात सुनिए डा. जोली एक मिनिट । अगेश जी, भीष बैठिए । देखिए डा. अंशी जिन तथ्यों को सदन में रख रहे हैं, अगर अपको जिन तथ्यों को सदन में रख रहे हैं, अगर अपको जिन तथ्यों को सिन तथ्य उनको दे देखिए और वह लीम अपनी बात कहते हुए उसको रख सकते हैं। वह समय की बात भी रख सकते हैं। वह समय की बात भी रख सकते हैं कि यह कब मुर्क हुआ। अगर उतके फैक्ट्स में कोई दोण या कोई गलती है, अगर वह कोई इनकरेक्ट्स फैक्ट्स यह रहे हैं तो आप अपने लीमों की बताइए, यह उस समय बोलेंगे तो इनकरेक्ट इनफीमेंक्न की करेक्ट अरने का काम कर सकते हैं क्योंकि अगर इस तरह बीच में इंटरेंगांस होंगे तो बहस नहीं हो सकेगी।

र्श्वा एस.एम. ब्रह्मुबालिया । मैडम, हगारी जिम्मेदारी है सही कत सुनने की ।

SHRI GURUDAS DAS GUPTA: It is not true. Whatever he is saying is not true. It is totally incorrect. His statement is totally incorrect.

उपसमाध्यक (श्रीमती सुषमा स्वराज): आप वैहिए।

When he is saying it is correct, if other parties feel that he is saying some incorrect fact, they can say what they want when they speak. (Interruptions). . .

SHRI MURLIDHAR CHANDRAKANT BHANDARE: Two Members of the' JPC are fighting. (Interruptions).

डा. मुरली मनोहर जोशी : मैडम, पैरा-14.21

उपसमाध्यक्ष (श्रीमती मुख्या स्वराज्ञ) : जोशी जी, एक मिनिट, ग्राप मुझे यह बताएं कि छाप कितना समय और लेंगे क्योंकि एक घंटा, दी मिनिट बी, जे०पी० का टाइम है ?

डा० मुरस्ती मनोहर जोशीःग्रजी तो ग्राधा अंटा हुआ है।

उपस**र्वाध्यंके (श्रीमती मुख्या स्वराज)** : प्रभी भ्रापके 38 मिनिट हुए हैं, स्नाप कितना समय और लैंके ? दस मिनिट और लेंगे।

्डा. मुरली मनोहर जोशी : ब्यवधान के मिनिट काटकर । मैडम, 'The Committee not that the PSUs were the single largest source of surplus investible funds around Rs. 36,000 crores between April, 1590 and December, 1992 only."

हो साल के बंदर 36 हजार करोड़ रुपया इनन् देस्टमेंट फड का है, लेकिन बाप इनवेस्टमेंट नहीं कर रहे हैं, धाप कारखाने नहीं खोल रहे हैं, इन्हें लोगों के लिए रीजगार पदा नहीं कर रहे हैं। आप घाटे में चलने बाले धपने कारखानों के लिए सट्टा खेलकर, फारवर्ड ट्रॉडंग कर के, मुनाका कामने की कोशिय कर रहे हैं। (श्यवधान)

"In the investment of these funds, guidelines and instructions were routinely flouted."

जंग्भी०सी० ने साफ-साफ बता दिया है कि किस तरह से धापके बांडस के पैसे सीवे बीकर्स के पास चने गए। यही तो कंडूइट किया गया।

Backs siphoned off the money of these PSUs.

भाषने जा बाव्हारक रिसाइस कार श्रसत्य श्रीयर सर्टिफिकेट्स दिए है, तो यह रास्ता भ्रापने बॉल लिया हूं। फ़ी क्एस ब्युव का पैसा गया इनबेस्ट मेंट में लिए, कुछ दिनों के लिए तो यात समझ ने मा सकती है। हजारों करोड़ स्पया पास पड़ा हुमा है, क्षिकिन ग्रापने किसको दे दिया इनवेस्टमेंट के लिए और 6 महीने के लिए तो बास समझ में भार्ता है, लेकिन प्राप्का वह पैसा सीधे बोकर्स के पास जा रहा है। ब्रोकर उससे बैकवर्ड-फारवर्ड दें दिंग कर रहा है, वे हर तरह को इस्कतें कर रहे हैं, हवाला मनी पदा कर रहे हैं और आप , **कह**े रहे हैं कि हम देश का बड़ा उत्पादन कर रहे हैं। धाप सहे का उत्पादन कर रहे हैं। भाग कह रहे हैं कि देश के अन्दर धन का समाव है। प्राप 36 हजार करोड़ अपया घोटाले का खुले श्राय बांट एहे हैं।

श्री एन०के०पो० साल्ये: किसने (किया ? श्रे मुश्ली मनोहर बोशी: ग्रापने किया है। श्री एन०के०पो० साल्ये: यह तो रिपोर्ट में नहीं कहा ग्राम है। ग्राप किस रिपोर्ट की दुहाई दे रहे हैं। एक रिस्नांसिविलिटी की बात तो हमारी समझ में बाती है, भगर यह बात कि धापने सद्दा किया, इतना न बहुकों, कोड़ा-सा संयम रखें।

SHRI GURUDAS DAS GUPTA: I would like to know if he is responding from the Government.

े जपसमाध्यस (भीमती सुवमा स्वराज) : हा जोशी, अब त्राप समाप्त कीजिए।

्रिजा. मुरली समोहर जोशी : मैंडम, देखिए कमेडी विया कहती हैं--

"The facts stated in the foregoing paragraphs clearly bring out the irregularities committed by ONGC in the deployment of large surplus funds"

आज देश के बंदर गैस की कथी है, 'बेट्रोलियम की नमी है, पेट्रोलियम एक्सप्लोरेशन की कभी है। सारा नार्थ ईस्ट मांग कर पहा है, प्रसम के लोग बिल्ला रहे हैं, हमारे यहां रिफायनरी बननी बाहिए, हमारे यहां गैस की खोज होनी चाहिए लेकिन औ०एन॰की०सी० नया कर रहा है ?

"The facts stated in the foregoing paragraphs clearly bring out the irregularities committed by ONGC in the deployment of large surplus funds as also the shortcomings in the system, Evidently, in order to circumvent the Government restrictions in regard to the placement of funds with foreign banks, ONGC has sought to make an unsustainable distinction between 'short term invesment' and 'short term de posit'. No one at the level of senior officials of the Ministry or in the top management of ONGC or in the legal department of ONGC seems to have bothered to check whether or not such action was compatible with the provisions of the ONGC Act. Cupidity appears to have overcome all considerations of propriety or legality.'

Whether it was cupidity or first class stupidity, the House has to decide. (*In. terruptions*). Ours is the combination of both.

SHRI JAGESH DESAI : What about Railway Finance Corporations ?

DR. MURLI MANOHAR JOSHI: I am coming to that. Air India, Vayudoot, KRIBHCO, IFFCO, OIDB, all of them have been involved in this activity. (Interruptions). Whosoever was the Minister, you find out. (Interruptions). Mr. Fernandes was a Minister for four months. If Mr. Fernandes was responsible, hang him. I am not holding any brief for him. If it is Mr. Fernandes, hang him. It is Joshi, hang him. If it is you, please get yourself hanged. That is what I would I"ke to say. I am ready to be hanged. Are you? (Interruptions).

Now I come to other issues. Madam, I would like to draw your attention to Para 18.43.

यह दी करोड़ रुपमा किसने दिया क्यों दे दिया? ध्वानक एसा प्यार क्यों पैवा हा ग्या कि दो करोड़ रुपमा, एक-एक करके खाते में दे दिया हमें तो कीई पान पैस भी कैंक बाला नहीं देगा। उसके पास जाएंगे को कहेगा कि सिक्यूरिटि लाओ। अपनर कोई रिक्शे बाला बहां पर जाएंगा और कहेगा कि मूझे रिक्शा खरीदना है बीस कुंगर रुपए का, तो उसके: कहेंगे कि पहले मकान भरवी रखी, दो बादिमधों का सर्टिफिकेट लाओ। बीर,

क्ट्रो पर

Without any security, bunks alter banks, 1 financial companies after financial companies have been liberally donating funds and allowing this money to flow. The GSAL is a public limited company with its registered office at Hyderabad. Shri Krishna Mohan is the Managing Director of this Company and Shri Prabhakara Rao is one of the Directors. Who is Mr. Prabhakara Rao? He is the son of the hon. Prime Minister.

क्या यह दो करोड़ रुपया इसीलिए दे दिया गया ? सवाल इस बात का है । इसकी जांच होती चाहिए । इस नात की जांच होती चाहिए । कोई प्रोतोट नहीं है। कहां यया, कुछ लीय कहते हैं, कि यह रुपया व्यक्तिगत भारमी को दे दिया गया। थे करोड़ स्पया दे दिया गया, इसका कोई प्रोनोट है, कोई डाक्यूमेंट हे ? कहीं पर कोई एक्सवेंज हुआ ? यह बाई वो यू लिखा गया कहीं पर ? नाम मेरे आये पैसा और दूसरे के एकाउण्ट पेयी में खमा हा जाए मेरे नाम का पैसा। किसने लिखा ? किसने ऐसा कर दिया ? इसमें जांच की बात कही है कमेटी ने, और कहां है कि इसको कई एखेंन्सीज द्वारा करांना चाहिए। यह रुपया किसलिए दिया गया है, इसका अवाय चाहते हैं।

The Managing Director of the Company stated before the Committee that he had taken this loan in his personal capacity. What is this personal capacity f

दो करोड़ की हैसियत, दो करोड़ का लोन से कोई प्रादमी। ''' (व्यवद्यान)''' और कमेटी के सामने वह गलत भी साबित हुन्नी हैं।

It was not found correct. The GSAL opened its Rights Issue on 27th March, 1992. This issue was to close after a month.

एक महीने तक वह राइट इस्यु क्लाना या और इनको ग्रपने उस राइट इस्यु के लिए पैसे का ईइतजान करना था।

The response to the issue was not encouraging and in the words of the witness:

"As a matter of abundant caution I made this arrangement of Rs. 2 crores"

राइट इस्यु प्रापका पलोप म कर जाए बीं शाई० सेल का । लेकिम, बहुत सी कंपनियां परोप करती है, बहुत सी कंपनियों का राइट इस्यु पूरा नहीं हंता और पैसे वापस हो जाते हैं। वह कहते हैं कि अगर पूरा इस्यु नहीं झाएमा, सवसकाइम नहीं होगा तो रिटर्न द मनी । लेकिम, यहां झाप राइट इस्यु देते हैं और कहीं पर पलोप म हो जाए, उसके लिए ऐसा प्यार क्यों ? यह जी०माई० सिल कंपनी के लिए ऐसा पोकरेट

ट्रीटमेंट क्यों ? मास्ट फैंबरेट कॅपनी यह क्यों हुई ? यह सवाल उठता है। इसका जबाव मिलना चाहिए। इसकी जांच होनी चाहिए। कौर, वह यह कहते हैं---

The audit sub-committee, of the Board of GSL which met on 12-3-93 at short notice recorded as follows: "It was concluded that this transaction was purely between Shri Krishnamohan and ABFSL and neither Shri Prabhakar Rao nor GSL has anything to do with the transaction directly or indirectly." The Committee, afer examining the evidence on record, observed as follows: "The cheque received from HBT was treated as 'sundry suspense account' in ABFSL." It was not given as loan. It was treated as 'sundry suspense account'. The original copies of letters of Shri Krishnamohan dated 15th and 17th of April, 1992 were not available with ABFSL. Copies of these letters were subsequently supplied to ABFSL under authority by Shri Shashikant. Evidence was cooked. Evidence was fabricated later on.

यह क्या ग्राप कर रहे हैं ? इस देश को कब तक ग्राप लूटेंगे, कितना लूटेंगे, कितना देश को ग्राप ब्लीड करायेंगे, इसकी एनीमिक करायेंगे, इसकी एनीमिक करायेंगे, इसकी मल्टी-नेमनल्ज लेटें, इसकी ग्राई एम०एफ. लूटे, इसकी बल्टें बैंक लूटे इसकी हिन्दुस्तान की सैन्द्रस मुटें, बकैनीयजें लूटें, कीत-कीत इस देश को लूटेंगा। और इस लूटें के ऊपर प्रीजाइड करें ग्राप उसकी भेह दें ग्राप उसकी प्रोटैक्ट करें, ग्राप उसे प्रोटैक्ट करें। हर्षद मेहता भ्राप्टाचार करे, ग्राप उसे प्रोटैक्ट करें। हर्षद मेहता भ्राप्टाचार करे, ग्राप उसे प्रोटैक्ट करें। मिनस्टर घष्टाचार करे, ग्राप उसे प्रोटैक्ट करें। यह सरकार है या ग्राप्टाचार करें, ग्राप उसे प्रोटैक्ट करें। यह सरकार है या ग्राप्टाचार का नाला है ? यह क्या है यह मैं जातना नाहता हूं?

महोदया, मैं भापसे कहना चाहता हूं कि ये सारी बातें नहीं हो सकी होतीं प्रगर प्रधान मंत्री का स्वयं का दक्षान इस तरफ न होता। मैं इसमें मुख्य बीबी प्रधानमंत्री की मानता हूं। ज्याइंट देसपंशिकिसिसी के नाते भी उनकी मानता हूं। भवर उदारीकरण की सीतियां और वेश की वित्त नीतियों के बारे में भी में किसी की सब से बहा अपराधी मानूंगा तो प्रधान मंत्री की मानूंगा। इसलिए मैं यह कहना बाहूंगा कि ज्वाइंट पालिया-मंदरी कमेटी की रिपोर्ट में मेरी निगाह में सब से बहा आइइंटीफिलेशन इस बात के लिए यह है कि ज्वाइंट रेसपांसिबिलिटी के तीर पर कस्कृतिक्ट रेसपांसिबिलिटी के तीर पर काम किया जाना बाहिए और इस सरकार को, प्रधान मंत्री को, उनके सहयोगियों की तालाल इस्तीफा देना बाहिए। जैंठपीठ की मार्गर करना बाहिए।

में एक बात और कह कर धपनी बात समाप्त करूंणा और वह यह है कि इस कमेटी ने जो बहुत सी बाँ कही हैं उसने कुछ सुधार कुछ मामलों में िया जाना चाहिए, उसकी तरफ मी मैं सदम का ध्यान धाकषित करना चाहुंगा। एक तो मिनिस्टी प्राफ् फाइन स का बाइफरकेशन होता चापिए। फिर डी॰पी०ई० और मिनिस्ट्री भाफ इंडस्ट्री ला कार्यक्लामों का और उनके संदर संशोधन करने के लिए भी विचार किया जाना चाहिए फिर पी०एस०पुज परिकृतरली यजटरी सपीर्ट कंबाइंड विद इन्बेस्टमेंट बाई पी एम .एस. पेज 115 पर कमेटी ने कहा भी है भीर बांड इत्युज ग्रौर पी॰एम०एस० इसके बारे में भी रिफार्स किया जाना चाहिए कि कैसे होंगे, किस तरह स्या उनकी पालिसीज होंगी, ट्रांसपेरेंसीज केंसे पहेंगा कार बां**बा**-बड़ी न होने पां**ए इसका** क्या इंतजाम होग। । में चहुंगा कि सेवी को स्ट्रेंबन किया जाए। इस सारी रिपोर्ट की पढने के बाद अगर रेगलेटरी बॉडीज में किसी का कंडक्ट काबिसे इतमीनान एहा है ती वह सेवी का रहा है। इसलिए सेबी के रोल को रिकोम्नाइज फिया जाना चाहिए और सेवी को स्ट्रेंबन किया जाना चाहिए। रिजर्श बैंक के बारे में मीर में शहना **बाहुंगा कि रिफार्न किया जाए। मेरी प्रपनी** निजी राय तो यह है कि अनिज बैंक को जर्मनी में जैसा करम करता है वैसा एक सजरू वैंक जो हिन्दुस्तान की इकोनोभिक हैल्य के ऊपर पूरी निगाह रखे उसकी तरह से यहां भी रिजर्व वैक का स्टेटस दिया जाना शाहिए। तौन बैंकिंग फाइनेंगल कंपनीज के बारे में भी रिफार्न होना चाहिए। सीवबीव्याई० के लिए भी मंभीरता से विचार करने की अरूरत है। अमिनल और फाइनोशेल कोफीसेज, इकीनोमिक झॉफीसेज को अलग-अलग करने की जरूरत है। सी बी प्राई डाइरेक्टली प्राइम मिनिस्टर के अंडर है। उसके रोल पर भी इसके अंदर बहुत कुछ टीका-टिप्पणी की गई है। मैं आपको यह कहना साहूंगा कि इन्वेस्टमेंट नाम्जे ग्राफ पब्लिक फंड्ज के बारे में विचार किया जाना चाहिए। फाइनेंग्रल इंस्टीट्यूशंस के बारे में भी विचार किया जाना चाहिए। कितनी केंडिट इंस्टीट्यूणन रख तके दस हजार, बीस हजार करोड़ एक इंस्टीट्यूशन के पास पैसा है, उसका नियंत्रण एक सरकारी भ्राफिसर करता है या ग्रापका नोमीनेटेड बादमी उनका चेयरमैन बन जाता है। फेरवाणी का किस्सा ती धापने देखा ही है कि इसके अंदर क्या हुआ है। इसलिए केडिट कंट्रोल क्या हो इस देश में, इस देश के गरीब प्रादिमियों का मेहनत से कमाया हुआ पैसा है। हर बादमी सौ स्पया, दो सौ रूपया महीना पेट काट कर ग्रपने भविष्य के लिए पैसा बचाता है और बड़े विश्वास के साथ वह प्रापकी पब्लिक फाइनांस इंस्टीट्य्यंस के पःस पैसे की जमा करता है। भगवान के वास्ते गरीब हिन्दुस्तानी की मेहनत के साथ ऐसा अन्याय मत कीजिए। उसकी घोखा मत दीजिए। उसके पैसे का ठीक सदुपयोग कीजिए और उसका भरोसा बनाइये। वरना मगर फाइनेंशल इंस्टीट्युशंस के ऊपर इस देश का मरोसा उठ गया तो मापके देश की सेविंग्स पर मारी असर पहेगा। इसलिए में कहना चाहेगा कि फाइनेंशल इंस्टीट्य्शंस के बारे में भी विचार किया आहा. चाहिए। फिर ओ इसके अंदर हमारे ज्वाइंट ग्रापोजीशन नोट्स में पेज 323 पर बहुत से सजेशंस दिए गए हैं। मैं दोहराना नहीं चाहता है समयामाव के कारण, उनकी तरफ भी देखना चाहिए। फिर कुछ फारेन बैंक्स के बारे में भी कहना चाहुगा। फारेन बेंक्स के बारे में धाप विचार करें कि क्या उनका माईसेंस कुछ बैकों का जब्त किया जा सकता है। एक मकेले बैंक ने भगर 23-24 परसेंट सारे स्केम का हड़प लिया श्रीर अगर उसके प्रोफिट 300 परसेंट हो गए तथा वह बैंक सारी दुनियां में बाटे में हैं और सिर्फ हिन्दुस्तान में ही फायदे में है, तो क्या ऐसे बैंकों के उत्पर कोई कार्रवाई नहीं होनी चाहिए । धार-बी-धाई- से मैं इरक्ष्यास्त कसंगा कि यह इस वैंकों के बारे में पूरी

अंक-पड़ताल करे, इनके ऊपर पैनल क्लाजेज लगाए। गवनेमेंट आफ इंडिया को काहिए कि उन बैकों को जहां से वह माते हैं, उनके कम्ट्री माफ ऑरिजन से बात करे डिप्लोमेटिक लेबिल पर भी बात करे और फॉरेंग वैंक के बारे में एक बहुत महराई से जांच-पड़ताल करने की जकरत है, उनके त्रियाकलागों पर नियंद्रण एखने की जकरत है और वह गाईड लाईस को मंग न करें, इसकी जकरत है।

4.00 P.M.

मदोदया, लिबरेलाइजेशन के द्वारा हमने श्रपनी फाइनेंक्षियल ग्राठोंनीमी को गिरवी रख दिया। धव इस क्किम के बाद मुझे लग रहा है कि हम श्रपनी पौलिटिवाल साँबरिनिटी को भी गिरकी एखने जा रहे हैं। हम धाई (एम) एफ। से सार्टि-फिकेट ले रहे हैं कि फ्लानां मिनिस्टर ठीक है, हम ब्राई०एम०एक० से सार्टिफकेट ले रहे हैं कि पलानी योजना टीक है। क्या हिन्दुस्तान के लोगों में इज़नी सामध्ये नहीं है, इतनी बुढ़ि नहीं है, इतनी क्षमता नहीं है कि अपनी योजनाओं और अपने महियों के बारे में फैसले कर सकें। इसलिए मैं यह कहना चाहुंगा, फिर से कहना चाहंगा कि इप्रलिए सरकार जिसने देश की ग्राधिक ग्रीर ाजनीतिक संप्रभूता को विदेशियों के हाथ में गिवी एख दिया, जिसने इस देश के चरिद्ध का, नैश्चिर मुख्यों का बिल्कुल पूरे तौर पर प्रपहरण कर लिया, उनको बने रहने का कोई मैतिक अधिकार नहीं है।

SHRI MADAN BHATIA (Nominated): Madani Vice-Chainnan, I had expected from the hon. Member, who happens to be a very learned professor, to have a better understanding of the concept of 'joint responsibility'. What I have heard from the hon. Member is nothing but a political harangue. Before dealing with this definition of 'joint responsibility', 1 would draw his attention to what he earlier said in the course of his speech. He said, pointing to the hon. Members on. this side., that their party has committed a breach of every norm. After having received a terrible drubbing from the people of India in the last elec-

tions for having committed a breach of every political, every moral, every judicial and every constitutional, norm, they have the check to talk about the breach; of norms by our political party. At the moment, they have received only drubb- i ing. But it is only a matter of one year ] or so when their political party is going to be thrown info the political dustbin from which they will never be able to emerge. Madam, the learned professor has said that the entire Cabinet is jointly responsible and that the Cabinet should resign on account of the findings of the Committee. What is joint responsibility ? Joint responsibility means that if any decision is taken by the Cabinet or if any policy is formulated by the Cabinet, each and every Member of the Cabinet is bound by that decision and is bound by that policy. Joint responsibility does not mean that if any act of omission or commission has taken place in the department of a particular Minister, the entire Cabinet has to so. Let him give a single exahistory of Parliamentary mple from the democracy o any country where a particular Minister had to resign on account of any act of omission or commission on his part and then the whole Cabinet also had to go along with him. The definition on the basis of which he has subjected the entire House to a political harangue and has sought the resignation of this Government is nothing but a total, absurd, perversity of the doctrine of joint responsibility. . . . (Interruptions).

SHRI SIKANDER BAKHT: This is a case involving half-a-dozen Ministers.

SHRI MADAN BHATIA: If this is the defineton of joint responsibility, it is better for him to pack up his bags and so home, and not mislead the hon. Members of this House and the people of this country. Madam, I come to the question of individual responsibility. He has said that the Finance Minister, on the basis of this Report, is required *to* resign on account of the doctrine of individual responsibility.

Having made this assertion, he has not substantiated as to what the act of omission or commission on his part is, on he basis of which he is required to tesign except by giving examples, and quoting Mr. Nehru with, regard to- the resignation of two particular Ministers. . [Interruptions]. . I have not intetruputionyou. I am sorry I am not yielding to you.

SHRI KRISHAN LAL SHARMA (Himachal Pradesh) He has already esigned. We want to know .whether his resignation is accepted or not.

.. (Interruptions) ..

THE VICE CHAIRMAN (SHRIMATI SUSHMA SWARAJ) : Please restore order in the House.

SHRI MADAN BHATIA: Let us be very clear as to what the individual responsibility is. which should entaiL, his resignation. I make this statement. If here is any criminal act committed by an official in his Department.. the Minister is neither directly nor indirectly, nor constructively responsible for the criminal act of commission on the part of a particular official. If this is the logic, hen if an Income Tax Official is found guilty of corruption, then the Minister of Finance must go. Is this the logic? If here is an official in any Ministry take for example, the Ministry of Railways—a ticket collector, is caught while accepting a bribe and he is sent to jain on account of his act of corruption, then should the Minister of Railways resign ? Is this the logic. .{Interruptions}... I have not, interrupted. Whether you like it or don't like it, whether you accept or don't accept my argument, please let me have my say ..

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Please sit down "Don't interrupt him.

SHRI N. E. BALARAM (Kerala): Nobody will dislike entertainment.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): You may like it or may not like it but you have to allow him to speak.

SHRI N. E. BALARAM: Madam, nobody dislikes entertainment

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Mr. Bhatia, please continue.

SHRI MADAN BHATIA: This report gives us the definition of scam. At page 263, it says:

## . .Interruptions...

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Please don't interrupt. I have been saying again and again not to interrupt

धाप उनको बोलने दीजिए, इंटरस्ट मत करिए....(स्थवज्ञान) को बात आपको कहती है, अपने समय पर कहिए, उनको भोलने दीजिए।

SHRI MADAN BHATIA: At page 263, it

"The scam is basically a deliberate and criminal misuse of public funds through various types of securities transactions with the aim of illegally siphoning of funds of banks and PSUs to select brokers for speculative returns....."

Madam, I accept the definition of the scam given by the Committee. It is a criminal act. How did the scam take place in this particular case? The findings are given at page 114 and 218 and I would draw the attention of the hon. Members to this. At page 218, it says:

..... The Committee have sufficient reason to believe that placement of PSU funds became the single great contributor to the scam:.."

The first factor which this Committee has pointed out and which has led to this scam is the placement of the funds of the public. sector undertakings with the financial institutions. Then you held the Minister of Finance responsible for this placement. Were these public sector undertakings under the control of the Ministry of Finance? Was the Finance Minister supervising the placement of all these funds of the various public sector undertakings and their Ministries with various financial institutions ?

The emphatic answer is "No; he is not responsible."

SHRI P. UPENDRA (Andhra Pradesh): Others are responsible.

SHRI MADAN BHATIA: I am, at the moment, dealing with the Finance Minister because the whole thrust has been on the Finance Ministei.. (Interruptions). Now, what is the second factor which this Committee has given and which led to this particular scam? This is given on page 233; It is said therein:

"In a way, they have been..."—it means the foreign banks-"the initiators of the scam as well as the major players."

This scam was brought about either by the role played by the foreign banks or by the placement of funds to the rune of Rs. 36,000 crores from April 1990 up to December, 1992, with the varions financial institutions. Whatever role was played by the foreign banks, can you hold the Ministry of Finance responsible for that particular role? They were carrying on their Portfolio Management Schemes and they were using the in-vestments of their clients, lending . that money, and that money was being pumped ino the share market and that led to this particular scam. The Ministry of Finance, much less the Minister of Finance, has no control over this functioning of the foreign banks. finding

that has been given—now this is, important with regard to the foreign banks is on page 213. It says:

"The representative of the Ministry of Finance gave his deposition that no such information was available to the Ministry of Finance earlier as it had not surfaced in any of the AFRS."

Mow, AFR means Annual Financial Returns received in the Banking Division of the Ministry of Finance. So far as the are concerned, whatever foreign banks "returns are received, those returns do not reflect this particular activity of the foreeign banks. This deposition of the witness has not been contradicted by the Committee. I can understand if this finding had been contradicted. And, despite this finding and despite this deposition, the Committee goes on to say, "No. It is difficult to believe that in spite of the AFRs, this assertion should be accepted." What is an AFR? It means Annial Financial Return. It is not a daily or a weekly return given by the foreign banks giving a reflection of their activities. In fact, on page 51, the Commttee itself has given a finding which shows that these Annual Financial Returns also of the foreign banks could not possibly contain this information. It has been stated therein that the funds received from clients under the Portfolio Management Scheme and their deployment in various investments did not form part of the normal accounting of the and all these liabilities and foreign banks, assets were of the balance sheet items. All these investments and all these activities under the PMS were kept confidential and, a result, they were not reflected in the Annual Financial Returns which were sent by the Reserve Bank of India after having received them from the foreign banks to the Minister of Finance. This was the

only source trom which the Ministry of Finance could possibly know as to what was happening in the foreign banks with regard to these Portfolio Management Schemes. This was the only source of information and this source of information was not available and the finding is that this scam was the result of these activities of the foreign banks.

When I say was the the major factor, this is the finding itself given at page 48. And it is very important It says at page 48:

"Securities Transactions: The agreegate value of transactions undertaken by the foreign banks from 1 April, 1991 to 23 May, 1992, is estimated at Rs. 6,82,427 crores."

Another fact to be noticed is that amongst the top six institutions which have undertaken the largest number of transaction. five are foreign banks. The major source of this scam was either the placement of the money of public sector undertakings with the financial institutions with which the Finance Minister had no control or the investments made by these live top foreign banks about which the Ministry of Finance or the Minister of Finance had no means to know.

And this is the explanation which the Minister of Finance has given before the Committee and how this has been dealt with. I will deal with his deposition. This is at page 223. The Minister of Finance appears and he makes this categories)' statement:

"As regards the functions of the Finance Minister, he oversees the work of the Ministry and provides overall policy guidance to the officials. Revenue and Expenditure decisions fare the direct responsibility of the Finance Ministry. As such the Finance Minister has more direct responsibility in these

areas. He is also responsible for broad policy decisions affecting the financial system where the Finance Ministry is involved."

THE VICE-CHAIRMAN (SHRI V. {NARAYANASAMY) In the chair.

And, Sir, the next line is important. He says:

"However, the Finance Minister can not be held responsible for administra tive failures or management deficiencies .in the case of individual banks and! other financial institutions."

Sir, can you find fault with the statement of the Finance Minister in the light of what I have brought to the notice of the Hon. Members of this House? Can it be said that the Finance Minister was wrong when he said that he- could not be held responsible for any fraud which was committed in the individual banks or What fraudulent activities were being carried on in the foreign banks? In all • humility, I respectfully submit that the Joint Parliamentary Committee ought to Slave accepted in good grace the deposition the statement, the explanation given by the Minister of Finance. But it doesn't. What does it say? After having quoted firm, it neither contradicts him nor does it question that his statement is wrong. But it makes a observation: part-constitutional Committee feels that such a distinction cannot be sustained by the constitutional jurisprudence, under which parliamentary system works"'.' Sir, I am yet know what the; constitutional jurisprudence is under which this deposition of a witness is rejected It is a question of fact, either vou accept the Statement or vou reject the statement. But there is constitutional jurispdudence involved in this. It is just in order to hang the Finance Minister, I go and make this charge. Just in order

to hang the Finance Minister. this constitutional verbiage is used, in order to brush aside his irrefutable statement before the Joint Parliamentary Committee. Then, before that, what does this Committee say? It says....

श्री प्रनन्त राम जायसवाल (उत्तर प्रदेश): [कमेटा का रोना भी यही है कि कोई भी रिस्पों-[सिविलिटी फबूस करने के लिए दियार नहीं है।

SHRI N. E. BALARAM: He has a right to criticise the Committee. Why not?

SHRI MADAN BHATIA: The explanations that were given by the various representatives of the Ministry of Finance are not dealt .with. But, out of the blue, he Committee gives these findings without substantiating them, without any reasoning whatsoever, without any ground whatsoever, and without any material whatsoever. It says at page 209:

"The Finance Minister and the Ministry, during evidence, have termed this scam as a system failure. The Committee have examined this matter in depth."

To what depth, we do not know beause it does not describe the measure if the depth. It gives no indication of the depth to which this Committee went.

Then it says: "In the context of the banking sector, the Government being the owner of the entire nationalised banking industry and given that there exist varioui methods and mechanisms of infonnatioi and control, the Ministry of Finano failed..." and five findings are giveii Number one is the anticipatory problerr What is the problem which the Minister of Finance failed to anticipate? There no clue. What are whic should have led the reasons Ministry of Financ to anticipate a particular problem? The have already rejected the explanatic given by the Ministry of Finance

according to their view, the sport in the shares account of confidence created was on among investors as a result of beral They economic policies. have i rejected this. Once they have rejected this concept and this view of the Ministry of Finance, then where was the question of this Committee making this observation that it should have anticipated the problem'? The problem is anticipated only if you take a step. If you do any act and in doing that act, certain consequences are likely to follow and some problems are likely to be created, and that you have to anticipate. But you have rejected the very foundation of the case or the Ministry of Finance and then you go on to say that it failed to anticipate the problem. Which problem? On the basis of what reasons the problem should have been anticipated? This is nothing but a stick which has been invented by the Committee to beat down the Ministry of Finance.

The second finding is: 'Failed to respond to it purposefully when it suraced'. Now, it surfaced on the 23rd of April. I would ask, in what manner did the Minister of Finance or the Ministry of Fnance fail to respond purposefully to the scam which surfaced or 23rd April 1992? There is not the slightest clue and it is a vague observation and an assertion which, in legal parlance, is called *ipse dixit* and it is not treated to be worth looking at by any court of law. It is nothing but *ipse dixit*.

Now, what is the third finding? It is manage adequately thereafter the conesquenSes of it.' It is remarkable. I will read the clause along with the other one which says to punish the guilty in time and resolutely.' Therefore, the allegation is it did not manage adequately consequences of the scam when it surfaced and it *did not* punish the

guilty in time resolutely. This is 2126 RSS/94—32

a remarkable charge against the Ministry of finance. This Committee, Sir, was condiluted as far back as August 1992. finary hon. Members of this Committee at for a period of 15 months to and out, among other tilings, the most tatal aspect of the scam as to where the money disappeared and who are the beneficiaries of this money, beneficiaries of these the thousands of crores of rupees. And what does this Committee do? The Committee throws up its towel and says: 'We are not competent; we do not have the expertise; we are not in a position to find out as to where this money went and who are the guilty parties and we leave it to the Government to form another Committee.' If this Committee of 30 wise men drawn ,from both Houses of this Parliament sitting over a period of 15 months could not find out as to who are the guilty persons and who are the ultimate beneficiaries, and could not produce material so that they could be punished, these 30 wise men give a finding against the Ministry of Finance that as soon as it surfaced on April 23, should have caught hold of the guilty persons and hanged them.

SHRI N. E. BALARAM: Let them he hanged.

SHRI MADAN BHATIA: Is there any logic in this?

SHRI N. B. BALARAM": Let the country be safe.

SHRI MADAN BHATIA: Is it not, on 'he face of it, *mala fide*? The whole findings given in this Chapter on the Ministry of Finance are nothing but utterly *mala fide*.

SHRI VITHALBHAI M. PATEL (Gujarat) : Compromise.

SHRI MADAN BHATIA : It is also said.... (Interruptions)

SHRI DINESHBHAI TRIVEDI : Mr. Vice-Chairman, Sir, let the hon. Member clarify this point.

SHRI MADAN BHATIA: I have a right *to* say.

SHRI DINESHBHAI TRIVEDI : Let him say what was the motive.

SHRI MADAN BHATIA: I have a right to say that I do not accept this reasoning... (Interruptions).

SHRI DINESHBHAI TRIVEDI: He has made certain charges. Ltt him say what was the motive of the JPC against the Finance Ministry.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Trivedi, when you speak, you can raise that point. (Interruptions).

SHRI SIKANDER BAKHT: Mr. Vice-Chairman, Sir, I am on a point of order. What he is saying amounts to condemnation of the JPC itself. How can he do it? How can he condemn the JPC as such? Let him say.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Bhatia, you can comment on the observations of the JPC, hut not against the Members. (Interruptions)

SHRI MADAN BHATIA: Sir, we know what happened in the case of the report of the Joint Parliamentary Committee relating to Bofors. They were criticising it day in and day out both inside and outside the House. Have they get the cheek now to say that the report of the JPC is final? Have they got any logic? Are they consistent in their stand? They were attacking the JPC report on Bofors. This means the JPC report is not final. (Interruptions) J do not accept the findings of the JPC I have a right to say this.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Bhatia, you have to conclude now.

SHRI MADAN BHATIA: I am concluding.

SHRI DINESHBHAI TRIVEDI: He may not accept the findings, but let him not attribute any motives.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): He is not attributing any motives.

SHRI MADAN BHATIA: I am giving the motive.

SHRI SIKANDER BAKHT: He has no business to say like that.

SHRI MADAN BHATIA: What is the meaning of *mala fide* in law '.' the expression 'mala fide' in law, does not mean that a person has taken a particular decision with corrupt motives. I am not making any allegation of corrupt motives. What was the motive? There were extraneous considerations. What were the extraneous considerations in this case? Compromise. I have never heard of a judicial body giving judicial findings against individuals, destroying their reputation, on the basis of a compromise.

SHRI N. B. BALRAM: Why not?

SHRI MADAN BHATIA: This is nothing but a total travesty of all judicial norms established in parliamentary democracy anywhere in the world.

THE VICE-CHAIRMAN (SHRI V NARAYANASAMY) : Please conclude, Mr. Bhatia. You have taken more that half-an-hour.

SHRI MADAN BHATIA: I will take just five minutes more... (*Interruptions*)

SHRI G. G SWELL; Let him damage the cause of his party more.

SHBI MADAN BHATIA: What did the witness of the Finance Ministry itself say when he appeared before the Committee? He said: 'The Finance Minister never said that there was no individual failure'. This is important. He said: 'It is definitely our view and we have continuously said that there has been a collusion on the one hand between the brokers and those within the banking system. There is absolutely no doubt about it.' The Ministry of Finance had been clamouring when this surfaced that the scam was a criminal fraud played with the money placed by the public sector banks with the financial institutions and played by by the foreign banks, that it was the result of a fraudulent collusion between the banks officials and the brokers. This is the core of the scam. This is the criminal fraud. This is the criminal misappropriation of the funds of banks.

Sir, are we going to establish a new jurisprudence in this country that if any official in any department under control of a Minister commits a criminal offence, the Minister has to go? This would be making a total nonsense of parliamentary democracy in the country. (Time-bell rings). Therefore, I say that this demand which has been made by the hon. Member, the learned professor, who does not have a clue about joint responsibility, who does not have a clue about indi-dual resrjonsibility, is nothing but a political trash and has to be rejected lock, stock and barrel. Thank you.

श्री संकर कवाल जिंह: उपसभाष्ट्रयक्ष महीदय, जिस तरह है मेरे पूर्व बक्ता की मधन भाटिया जी ने, मदन भाटिया जी खरा बैठिये, जिस तरह से मेरे पूर्व तकता की मदन भाटिया जी ने जे. पी.सी. की रिपोर्ट की धन्जी उड़ाई, उस तरह ों मैं जें, पी.सी. की रिपोर्ट की खज्की उड़ाने नहीं जा रहा है। जिस तरह से किस मंत्री की उन्होंने बकावत की है. मैं उस तरह की बकावत भी नहीं करने जा रहा हु और इसलिए नहीं

ं का रहा है कि यह जो हमा**रे सामते जै** पी.सी, की रिपोर्ट अवर्ड है काहे जिस रूप में भी धाई हो, हम इसे बिलकुल वाहिबात नहीं मान कर, इसे इसके सरस्यों और साय-साथ राम निवास मिर्धा जी जो इसके सभापति थे, उनके परिश्रम और खोज का फल मानते हैं। यह संयुक्त संभिति 6 भगस्त, 1992 की नहीं कती होती अगर देश में अब्दाचार की चर्चा नहीं लठी होती, धगर सदन में प्रतिदिन इस तरह की बात नहीं उठी होती तो कभी भी संयुक्त सिमिति का गटन नहीं हुआ रहता। संयुक्त समिति का जब गठन हुआ, निश्चय ही संयक्त समिति की रिपोर्ट की चर्चा बहुत करने की अरूरत इसलिए नहीं है कि धाज तक कभी भी किसी पार्लियामेंटरी ज्वाइंट कमेटी की इस तरह से चर्चा नहीं हुई होगी जिल्लनी इस कमेटी की चर्चा रिफोर्ट माते ये पहले हो गई है। चेयरमैन ने प्रतिदिन पेश काल्फेंसिज की, जब जब इसकी मोटिंग हुई तो प्रेस कान्फोंस कर के प्रेस श्रीकिंग की। इसके कई मैम्बर्ज ऐसे ये जिन्होंने जहां-तहां बल्तव्य भी दिये और प्रेस कान्फ्रोंसिय कर के हातें की। एक छोटी सी बात है पॉलियामेंटरी ष्टेताकोसी में जो रहस एंड रेगुलेशंस चलते हैं उनके प्रमुसार जब तक पालियामेंट के पटल पर कोई रिपोर्ट पेश नहीं कर दी जाती है सब तक इये योपनीय माना जाता है। मैं नहीं समझता हं कि इस रिपोर्ट की कोई भी बात गोपनीय रही। इसलिए मैं खुश हं कि जहां सरकार एक बार कटबरे में खड़ी होती वहां 6 ग्रगस्त, 1992 से, जिस दिन से जे.पी.सी. का वठन हुआ उस दिन से भ्राज तक सरकार कटवरे में खड़ी है। उपसमाध्यक्ष जी, वह देश गांधी का देश पहा है **जिन्होंने नैतिकता पर बल दिवा या राजमीति** में। राजनीति में नैतिकता होनी चाहिसे। राष्ट्र दिना नैतिक डा के नहीं चल सकता। यह देश पंडित जवाहर लाल नेहरू का देश रहा है जिन्होंने श्रपने अमाने में कई तरह की स्वस्था लोकलंखीय पदिवियों कायम की थीं। बाज हम कहां से कहां जा कर पहुंच गये हैं? उपसभाध्यक्ष जी, मुझे लमझ में नहीं भाता है कि इस सदन में अपगर विकास की चर्चा होती, ग्रगर इस सदन में किसी और ग्रम्छी साल की चर्चा होती, तो यह जो दो दिन का विशेष श्रविषेशन हो रहा है यह बहुत प्रकृति अति है लेकिन दो दिनों तक हम वर्षा

किस नीज की करने जा रहे हैं? प्रथने अध्याबार की करने जा रहे हैं।

भी संघ प्रिय गीतमः उनके की, यपने की नहीं।

जैसे हमारे भाई कह रहे हैं उनके की, मैं ऐसा नहीं मानता हूं। यह देश केंबल उनका ही नहीं है, यह देश हमारा भी है। यह देश आपका भी है। यह लोकतंत्र उनका नहीं है। यह लोक-तंत्र हम सब का है। यह 88 करोड़ जनता का देश है। हम उनके प्रतिनिधि के रूप में यहां बैठे हैं। दो दिनों तक चर्चा करने जा रहे हैं भ्रब्टा-चार की। देश और विदेश में यह गज होगी कि भारत में अध्टाचार जो है वह गलियों में, चीराहों पर, सड़कों पर, मंत्रालयों में है और इसको चर्चादो दिन तक सदन में हो रही है। उस सदन में हो रही है जिस की सरकार ऐसी जिसके बारे में कहा जा सकता है कि लुओ सरकार तो चल सकती है, अंधी सरकार भी चल सकती है लेकिन बहरी सरकार नहीं चल सकती है। प्रगर सरकार ने कुछ भी सनय के उस अंदाज को पकड़ा होता तो वह समझती कि जै.पी.सी. की जो रिपोर्ट झाई है वह विशेष कोर्ट करने को जरूरत नहीं है, मदन भाटिया जी ने बहुत कोर से बहुत वकालुत की, मैं भखवार नहीं पढ़ रहा हूं, धाप इस बात की मानें। मैं आपकी रूलिंग की अवहेलना नहीं ककंगा।

घखनार मैं पढ़ नहीं रहा हूं लेकिन ग्रखनार विखालाने की तो मुझको इंग्राजत है। मैं कुछ नहीं कह रहा हूं। लेकिन 21 तारी ख को यहां भें. पी. सी. की रिपोर्ट शाई। 22 तारी ख को सभी ग्रखनारों के हेडलाइन्स और सम्पादकीय की उठाकर देख जी जिए। कोई भी सरकार होती तो किसी सदस्य को रिजियनेशन मानने की जरूरत नहीं पड़ती। सरकार ग्रखनारों को और जनतां की इस जाना की पहचान कर चुटने टेक देती। लेकिन मैं जानता हूं कि सरकार ऐसा नहीं करेगी! इसलिए कि सरकार को लग रहा है कि यह देश बूबना है तो इब जाये, जनतंत्र का मखीन उड़मा, है तो मखीन हो जाए, लेकिन हमारी कुर्सी बरकरार रहे। ग्रभी मदन भाटिया जी नहीं हैं।

हम भी अपनते हैं जिल मंत्री मतभोहन सिंह और भले झायमी हैं। भगर भले झादमी बेचारे नहीं होते तो रिशाइन नहीं करते। यह उनकी भल-मनसाहत है कि उन्होंने रिजाइन किया। यह भी मैं मानता हूं लेकिन उस दिन श्रव्यवारों में महोदय एक यह काटूंन छा। था स्टेटसमैन के फंट पर, उस काटूंन में यह लिखा था कि——

"The Finance Ministry is guilty, RBI is guilty, SBI is guilty, foreign banks are guilty, and some junior officials and peons are guilty. What about the Finance Minister?"

तो भले घादमी हैं लेकिन भला घादमी कोई बहुत भ्रच्छा हो और उसकी ग्रांख के नीचे भ्रगर सबसे बुरा काम हो रहा हो तो उस भले आदमी का क्या मतलब। मंदिर की पविद्यता जो है वह केवल वहां पर जो प्रतिमा रहती है उससे नहीं होती वल्कि जो पूजारी रहता है उस मंदिर की पविज्ञता सुरक्षित रहती है। जो भी यहां मंत्री हों, प्रधान मंत्री हों था हम और भ्राप जो प्रतिनिधि हैं, इस विद्याल जनतंत्र का जो मंदिर , है उसके प्रहरी हैं अगर उसमें कालिख लगाते हैं तो हमारा जनतम जो है वह कलंकित होता है। हमारा इतिहास फलंकित होता है। आज इस मोटे पीथे की जिपकी मिजियां उड़ा रहे थे हमारे मदन भाटिया जी, मैं विशेष नहीं कहना चाहता हुं, लेकिन इतिहास के पन्नों को जब कल हमारे बच्चे और हमारी आने वाली पीढी देखेगी तो एक एक पन्ने पर उसे दिखाई देगा कि हमारे पुरुषों ने क्या किया था। इससे हमारा सिर कंदा हुआ या हुमारा सिर जमीन में गिर पया। यह मैं कहुना चाहता हूं।

हमारे भाई मादरणीय श्री मशोक मिन्न ने और दूसरी ओर हमारे हा. मुरली मनोहर जोशी जी ने एक स्तर कंबा किया। मुझे यु हु हि कि हमारे भाई जो भ्रमी मुझसे पहेले बोल रहे थे, उन्होंने उसका स्तर बहुत नीचे गिराया। मैं इस संबंध में कोई टिप्पणी महीं करना चाहता हूं। लेकिन उपसभाध्यक्ष जो मैं यह जरूर पूछना चाहता हूं। लेकिन उपसभाध्यक्ष जो मैं यह जरूर पूछना चाहता हूं कि पिछले वर्ष 6 अगस्त, 1992 को भारत सरकार ने सदन की जो एक जांच समिति गठित की जिसकी रिपोर्ट 21 दिसम्बर की यहां रखी

गयी, एक सप्ताह पहले, इस रिपोर्ट की सरकार के किन-किन मंज़ियों ने पड़ा है जोर मगर पड़ा है तो कलेजे पर हाथ रककर बतायें कि जनकी भगनी प्रतिकिथा क्या है। मैं सरकार से यह जानना साहता ह कि बसामें यह जो करोड़ों रूपमों का घोटाला हुआ चाहे वह आठ हजार करोड़ का हो या दस हजार करोड़ का, मैं र्याकड़ों में नहीं जाना चाहता, मैं कोई ग्रथंगास्त्री मही ह जो मैं उसके माया जाल में जाकर बताऊं कि प्वाइंट इतने और प्वाइंट इतने यह हुआ: नेकिय **पै**सी कि समिति की रिपोर्ट आई है कि फ्राट हैं आर से दस हजार करोड़ रुपये इस गरीब मुक के इसमें गर्य हैं तो इस घोटाले में बलाओं और विदेशी दैंकों की यदि भूमिका रही है जैसा कि सरकार भी स्वीकार करती है और रिपोर्ट में भी है तो सरकार उनके जयर कौन सा कदम उठाने आप रही है? मैं अद्यानना चाहता हूं कि इस गरीब देश का पैसा जो अनता से कर के रूप में लिया आता है वह पैसा लाखों, करोड़ और धरवी के रूप में जी जमा था जिसके ऊपर जनता का भविकार था उसकी इस तरह से लटने का अधिकार वह अधिकारियों को, एंजीपहियों की, हलालों को और मंत्रियों को क्या था?

मैं सरकार ते जानता चाहता हूं कि सिटी बैक, बैंक भ्राप भ्रमेरिका, स्टेंडर्ड चार्टेड सैंक और प्रिडलेड बैंक, इत बैंकों ने सारे नियमों-कान्नों को ताक पर एखकर पांच लाख करोड़ का गड़बड किया, उस समय शरकार उन बैकों को देख रही भी या घोमों क्या फिए हुए थी और कान बंद करके कोई आवाज नहीं सूत रही थी ? मैं जानना चाहता हूं कि मनमोहन सिह जी ने इस देश के सामने एक नई भाविक नीति रखी, अप्रवासी भारतीओं को निमंत्रित किया, लेकिन मनमोर्न सिंह जी इस सदन में भाकर बताएं कि इस देश को जिल्ला नाम हुमा उस नई बाधिक नीति से, क्या धप्रवासी भारतीय के पूँजी निवेश से उनकी बितना लाभ हुन्ना, उससे मधिक नुक्तरान प्रतिभूति कोटाले से हुन्ना मा नहीं हुन्ना ? उप सभाव्यक्ष जी. मैं ब्रापके माध्यम ते यह जानना चाहता हूं कि यह जो घोटाले में चार या पांच हिस्सेदार हैं---दलाल, विदेशी बैंक, कुछ राजनेता, कुछ औद्योभिक धराने और ये उनकम, इनकी जनाब

ेही किसके क्रमर बाती है? सरकार की कीए पत गारी करने की जकरत ही या न हो, तेकिन भारत की जनता को यह बान है कि प्रधिकार है कि हमने जिल लोगों को इन अंबी कुर्सियों पर बिठाया है, ये हमारी किस्पत के साम जिल-बाह कर रहे हैं या हमारी रक्षा के नाम पर इकोसले और नए-नए सिखान्त अस्ता एंड हैं?

उप समाध्यक्ष जी, मैं इन वेबारे मंत्रियों का जाम क्या जं, बहुत लिया जा चुका है, लेकिन एक बात की ओर मैं सरकार का ध्यान केवल विजाना चाहता हूं और इनमें मैं क्या कहूं। जिस दिन रिगोर्ट हमारे सामने पेश की गई 21 तारीख को, 22 तारीख की मिश्री साहब नें, जो इस कनेटी के ध्यरमैन हैं— राम निवास मिश्री, उन्होंने भैस को बुलाकर, सभी जे.पी.सी के मैंक्बर वहां उपस्थित थे— हमारे भाई अहलुबालिया साहब, जी हमारे मित्र की हैं और भाई भी हैं, वे भी थे, हमारे नंता जयपाल रेड्डी भी थे, इसारे दूसरे भी सब लीग थे, मिश्री साहब ने जो कहा है, उसकी मैं क्वोट कर रहा हूं:—

"The Joint Parliamentary Committee Chairman, Mr. Ram Niwas Mirdha, today expressed the hope that the Government would take no\*e of the recommendations and act accordingly."

ज्यादा नहीं मैं कह रहा हूं। यब वेयरमैंन ने जब
गरकार से कहा, हमारे कहने की कोई जरूरत
बड़ती है इस बहुस की कोई जरूरत पड़ती है ?
हम तो केवल वही कहते हैं को इस प्रतिवेदना में
गहा गया है। हमारे तीन नेता को उसमें थे—
यो जगपाल रेड्डी, रबी रे और जाजै फर्नाइस,
उन्होंने अलग-मलग से इसमें टिप्पणी दी, सबको
हन वातों की जानकारी है और दूसरे माननीय
नइस्यों ने भी इस तरह की कई टिप्पणियां दी है।
इनमें क्या कहा गया है, मैं उसमें सदन का बक्त
वर्जाद नहीं करना चाहा। हूं, लेकिन जयपाल
रेड्डी जो मैम्बर थे, नहीं बोल सकते हैं, लेकिन
उन्होंने टिप्पणी दी है, उसका उल्लेख मैं जरूर
करना चाहता हूं। उन्होंने कहा है कि——

"जैसे ही संयुक्त संसदीय समिति ने साध्य लेने का कार्य प्रारम्भ किया, साध्यों, वैकरों, क्लानों, सार्वजिमिक क्षेत्र के कार्यकारी प्रधिकारियों, सरकारी प्रधिकारियों तथा व्यापारियों को यह समझते देर नहीं लगी कि वे जालाकी से सांक्षों के कटघरे से वच सकते हैं और उन्होंने दंड-मृदित के बड़े शांत माव से ऐसा किया भी ! उन्होंने न केडल सत्य को छिपाने के लिए अूठ बोलते जागी का चिर-स्थापित सिद्धान्त अपनाया बल्कि प्रानेक सामलों में सफेद शुठ भी बोला ।"

प्रव इस सफेंद शूठ को पकड़ कौन सकता है ? सी. बी. श्राई. पकड़ सकती है । सी. बी. श्राई. किसके अंतर्गत है ? भारत सरकार के अंतर्गत है और भारत सरकार का मुख्या कौन है, श्राप अच्छी तरह से जानते हैं, में श्रपने मुंह से नहीं कहना चाहता । खौर क्या बात कही जा सकती है, यह शुरूशत हुई थी घोटाले की जांच के लिए । यह घोटाला मूल रूप से सरकारी धन का जान-बूझ कर और श्रपराधिक ढंग से किया गया दुष्पयोग था, जो बैंकों और सरकारी उपक्रमों से विभिन्न प्रकार के प्रतिभूति लेन-देनों के माध्यम से गैर कानूनी डंग से निकालकर उसे चुने हुए बलालों को देने के उद्देश्य से मोटी रकम कमाने के लिए किया गया था ।

भ्रब उपसभव्यक्ष जी, मैं एक बात कहना चाहता हं कि यह सरकारी वड़े-बड़े उपक्रम हैं, उनके बांड्स के जरिए, कर्जी के जरिए या सरकारी माध्यम से द्यगर पैसे जुटाए गए थे तो इनका उद्देश्य क्या था? इनका उद्देश्य उनका विकास करना था, सिक मिल्स को पड़े हुए थे, उनको ठीक करना था, लेकिन उन्होंने उस पैसे को तिजारत में लगाया। उसका उन्हें क्या श्रधिकार था ? उन्होंने उसके लिए पैसानहीं लिया या और जिसा पैसे को उन्होंने शैयर्स में लगाया, उसका शेवर दलालों ने क्या फिया, यह सारी बातें सामने आ गयो हैं और मैं उनमें नहीं जाना चाहता, लेकिन इतना जरूर कहना चाहता है कि जब 6 ग्रगस्त को लोकसभा में और 7 ग्रगस्त, 1992 को राज्यसभा में यह प्रस्ताव श्राया कि इस तरह की एक संगुक्त समिति गठित हुई है, तो उसमें क्या कहा गया था ? उसमें कहा गया या कि, "प्रतिभृतियों, शेयरों, बंजपत्नों तथा अन्य वित्तीय निगमों से संबंधित संव्यवहारों में हुई ऐसी अनिय-मितताओं तथा कपटपूर्ण छल साधनों की जो बातें प्रकाश में हो याप्रकाश में बाबी, उसके सभी पहल्लों और दुष्प्रभाषों तथा तत्संबद्धी संव्यवहारों में बैंकों, स्टाक एवसचेंजों, विक्तीय संस्थाओं तथा सरकारी क्षेत्र के उपक्रम की भूमिका की जांच करना ।"अव यह जांच पूरी हो गयी है और रिपोर्ट आ गयी है, इन लोगों के नाम भी का गए हैं जो इसघोटाले में सम्मिलित हैं, तो मैं धापसे कहना चाहसा हं कि बैंकों के चेयरमेंस की हमने हटा दिया, फुछ ुनके मैनेजिया हायरेश्टर्स की हटा िया, मुख उपकर्मा के चैयरमेंस और मैनेजिम डायरेश्टर्स को हटा दिया और कुछ छोटे-बड़े दूसरे पदाबिकारों को हटा दिया, लेकिन हमारे सामने जो यहां बड़ें-बड़े लोग वैठे हैं जिनके कि नाम साफ तौर से श्राए हैं, उनको हम हटाएंगे, आप हटाएंगे या जनता हटाएकी, इसका फैसला सदन में होता चाहिए क्यों कि इतिहास जो लिखा जाता है, वह किसी एक कलभ या एक स्थाही से महीं लिखा जाता है। इतिहास तिथियों और घटनाओं का नहीं हैं ता है विकि इतिहास उन व्यक्तियों का भी होता है जो इिहास के माथे पर चंदन लगाते हैं या कालिया का टीका लगाते हैं। महोदय, आज जनतंत्र के माथे पर कलंक काटीका लग गयः है। फिर हम ग्राज किसको डिफेंस कर रहे हैं और फिसके तिए कर रहे हैं ? ग्राज हम सब मूर्िरम की धरह सोचने के लिए खड़े हैं क्योंकि हरीं तो जनतंत्र के पहरेदार और ठेकेदार हैं और जगर हम इसे रास्ते पर नहीं लाएंगे तो हम कि देखे देंगे?

उपसंषाध्यक्ष जी, सरकार आएंगी और जाएंगी। सन् 1947 से अंज तक कितनी सरकारें आई और चनी गयीं, कितने चुनाव हुए. एक से अनेक हमारे प्रधान मंत्री थाए और आज हमारे सामने नहीं हैं, लेकिन देश तो है, इसकी अस्मिता तो हैं देशकी इंज्जत और प्रतिष्ठा तो है। अभी मुंखी मनोहर योगी जी ने और मिला भी ने ठीक कहा था कि देश की इंज्जत और प्रतिष्ठा सामक हों हैं। हम मुंह दिखाने सामक नहीं हैं। हम एक मिखमंगे की हैंसियत से चाहे जितना पैसा लेकर बड़ी-बड़ी इमारतें खड़ी कर दें, लेकिन उससे हमारी इंज्जत नहीं बढ़ती है।

महोदय, गांधी नामका व्यक्ति जी इस देश में पैदा हुआ था, बहु बहुत बड़े कपड़ों और बड़े याजन में नहीं रहता था। वह एक बोती लवेटकर रहता या जिसके नारे में कहाजाता हैं

"छोटी सी लंगोटी एक, टोकरी भर पंख लिए, चांकीसकरोड़ भारतीयता की चाती है भारत का भान, कर्मबीर गांधी तेरे, एक हाय-हास पर, हजार हाय वाली है।!"

वह आदमी था गांधी शंर उस प्रावमी की अस्मिता की लेकर हमने देश की आगे वक्ष्या । अंग्रेजों की कुकूमत को तीड़ जाला। वह आदमी किसी कही इमारत में नहीं रहता था । वह सावरमती और सेवा ग्राम की कुटिया में रहता था। वह सावरमती और सेवा ग्राम की कुटिया में रहता था। उसने कभी जनता को नहीं कहा कि हम गरीबी भगएंगे। उसने बरावर कहा कि गरीबी ग्रपताओं। गरीबी हणाओं नहीं वहां, गर्ववी ग्रपताओं कहा इसलिए ग्राम तक गांधी को वोई हटा नहीं सका, मिटा नहीं तका। उपसभाष्या महोदय, यह देश वह देश है।

उपसभाध्यक्ष महोदय, हमारे वित्त मंत्री जी यहां ब्राए हैं, यह खुशो की तित है और जिस तरह से श्रादरणीय मालवीय जो और रामेश्वर ठाणुर जी ने पर्सेन्द्र एक्टरनेतान दिए, हिलांकि इताया नहीं गया था, हमें बहुत अच्छा लगता मनमोहन सिंह जी क्योंकि इस सदम के सदस्य है, भले हें श्राज के श्रख्यक्षरों में यह निकला हो थि इनकी सदन की सदस्यका पर भी विजली यिए रही है, उपसभाध्यक्ष महोदय, अब दुर्भाग्य श्राता है तो कई तरफ से श्राता है, लेकिन चृंकि बाप इस सदन के सदस्य हैं, इसिंहर इंग्लिंग चृंकि बाप इस सदन के सदस्य हैं, इसिंहर इंग्लिंग चृंकि बाप इस सदन के सदस्य हैं, इसिंहर इंग्लिंग चृंकि बाप या कि जब दो लोगों ने पर्सेनल एक्सरनेनेशन दिए थे तो जाप भी इस सदन की विश्वास में लेकर अपनी बात कहते, हम धापकी बात मुनते (सस्य की घंडों)

उपसभाध्यक महत्व्य, मैं अपनी बास सआणत करते हुए केवल तीन बातें अरकार से जातना, पूछता और कहना चाहता हूं। ज्यासंसदीय समिति की जाब-रिपोर्ट को सरकार अमीरता से लेगी? इस संबंध में क्या कुछ कार्यवाही करेगी? यदि करेगी, तो कौनसी कार्यवाही करेगी? दूसरी बात, भ्रष्टाबार का जो मुद्दा इतने बड़े रूप से हुमारे सामने मा गया है उसमें जो सोग मामिल हैं

उनके खिलाफ कीनसी कार्यवाही प्रव तक की गई
है और कीनसी कार्यवाही सरकार प्रव करेगी?
हम ग्राश्वासन ही नहीं चाहते हैं, कार्यवाही चाहते
हैं। अन्तिम बात मैं ग्रापसे यह कहना चाहता
ह कि सरकार को श्रापर कुछ भी काम राष्ट्र के
लिए करना हो तो सदन और सदन के हम सदस्य
देख और जनतंत्र के लिए प्रापके साथ हैं, लेकिन
देश की पविस्ता के लिए, देश को कलंकित करने
के लिए नहीं। आप यह मानकर चलिए, जो
राष्ट्र को, जनतंत्र को कलंकित करेगा, उसे इन
कुलियों पर बैठने का कोई प्रधिकार नहीं है।
यही मैं कहना चाहताथा। अन्यवाद।

SHRI MURLIDHAR CHANDRAKANT 3HANDARE (Maharashtra): Mr. Vice-Chairman, we are undoubtedly discussing one of she most serious reports submitted by a Joint Parliamentary Committee. We are dealing with a scam involving thousands of crores of rupees. The main actors in the scam are the banks, the financial institutions, the public sector organisations and above all the brokers who were the intermediaries between these institutions.

The Members of the Joint Parliamentary Committee have undoubtedly worked very hard. As the report shows they had 96 sittings; and worked for over 410 hours. Apart from that, they worked in the Working Groups, Study Groups and the Drafting Committee.

Tha report undoubtedly involves many complicated and intricate matters of finance, securities and operation of stock markets with which neither an ordinary citizen nor an MP like me is familiar. Above all we must also give im- pertance to the fact that it is a unanimous report. In course of time this exhaustive report—I say exhaustive because I went through it-may well be considered as a standard treatise on (1) safe and effit-cient banking; (2) operation healthy! Stock Exchanges; (3) control public | sector undertakings and employmant of; their funds; (4) making the investiaatiw agencies active and responsive and many

other subjects. I must appreciate the work of the Members and of the Committee.

Having said all this, may I say that we have talked about parliamentary supremacy and we have got here on record what the hon. Finance Minister feels about that parliamentary supremacy and he is comple ely pledged to protecting that parliamentary supremacy. We must remember that above us all are the people. Now the only justification as to why we are here is because we mirror their expectations, we mirror their hopes, we mirror their urges, we reflect their disappointments, their frustrations; and to talk of the common man, to talk about

faxiwallah and the ordinary man in the street. I say it with all anguish—because I believe in parliamentary system, I believe in constitutionality—that this report has not measured up to these expectations at all.

And I will precisely give you the reason why it has not. It is because when the JPC was appointed, we did not want a standard treatise on the various complicated subjects which I have mentioned earlier. All that a small man, a common man wanted to know was : "Where has he money gone? Who has got the money? How is it to be recovered or can it at all be recovered ?" When I read this report, I have a sickening feeling that this money is not going to be recovered at all and I won't say that the Committee has changed But they have really missed shadows. the substance of the matter and, therefore, it was painful for me to read this conclusion in para 18.37 of the Report which says : 'The tracing of end-use of monies to their final destination, particularly when large sums are involved and intricate mechanisms have been employed to cloak transactions, is the task of a team comprising of specialists in the field accountancy, taxation and criminal invest gatkra. The Committee, therefore, recom mend that such a team bo constitute

under the overall coordinating responsibility of the MOF and with due and proper representation of such ether agencies as it may deem fit, she task of identifying the snd-use of monies be entrusted to this Committee it may be directed to report within six months of appointment and the repost also be presented to Parliament." Therefore, any hope of any monijy out of this has receded and I am today an unhappy man despite the fact that we will discuss the other aspects of the report. Now, let me go on to the other things. I have been equally sad in respect of other undoubtedly has to be things. This issue argued, debated and discussed on a moral plane because we represent the best in. the country and, the society moves on positive, moral values. It never moves on negative moral values. And, therefore, it is very, very sad for me to find out that from the word 'move. the Members of this Committee gave a go-by to the first mandate which a Member has to observe when he is working on any Committee, namely, that of secrecy I am sorry to say but right from the word go, in fact, even before the things were said in the Committee, they appeared in the there was some dress newspapers as if rehearsal earlier. I am sorry to say that copies of the chapters of the draft report were freely available and I was so much pained about it. I felt: "We are going to condemn others? But what about condemning outselves" But then I felt if we were to do something, we would lose the credibility of the report. Therefore, please make no mistake- You know that despite whatever good work we have done, the credibility has suffered and it has been so because, of two things. Number one is an insafi-. able desire to get the name in the press by not observing the code of secrecy and . number two is, not telling the common '. man where the money has gone. If I were on the Committee, I would have re-. fused to go ahead unless I was in a posi-'soU to point out where that money had gone and how it was going to be

recov- ered. That is the other aspect of the

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matter. With that, I come to several issues which have been raised. We have heard a very, very illuminating speech made by my esteemed friend, Mr. Ashok Mitra. 1 must say that I am amused at the concept of collective responsibility. There are in fact, three responsibilities. There is the collective responsibility of a Minister in the Cabinet. Therefore, not only the Minister is responsible but also the Cabinet is collectively responsible. In addition, there is the personal responsibility of the Minister as it happens sometimes. It had happened earlier in case of several matters. The Minister owned the responsibility but the responsibility was not owned by the Government. Thirdly, he has also a responsibility as a Member of the House which never ceases, no matter whether he is a Minister or anybody else.

Now, the point I was making is, I was aghast to hear-of course, he used it metaphorically-that even if an inkpot were spilt on a ledger, the Finance Minister would be responsible. I want to disagree with that kind of a thing. Ultimately, we are here for the system to work. We are not here for the system to be destroyed by the likes of Harshad Mehta for whom suddenly the Opposition has found great love and affection. The point which I am making is this. The more I look at it, the more I find that undoubtedly this is a fraud. It is a gross crime, a crime of the worst order, but to the extent that the Government has not been in any way indicated, to the extent there is no culpability to be found, to the extent that there is no moral turpitude involved. "I think there is no reason for not accepting what has been done by the him. Finance Minister. It is up to the Prime Minister then to accept his resignation. But whether to apply the principles correctly, I will say, not only on my own behalf but again on behalf of the millions of people of this country, that the Prime Minister should not accept his resignation. I have seen his resignation. I have looked verv carefully... {Interruptions}.. 2126 RSS/94—33.

SHRI N. E. BALARAM: He should accept it.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: He should not accept it. I have said it carefully.

SHRI N. E. BALARAM: Actually, the? nance Minister resigned; it is a fact.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: Of course, it is. Why should I deny?

SHRI N. E. BALARAM: Everybody from that side was denying, bat it is a

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): No, no; Mr. Balaram, let him complete it.

SHRI N. E. BALARAM: It is a fact. Very good, very good.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: I am not in a position to deny. It has been given three days earlier. No denial has come forward so far. I am entitled to assume that that has been done. The point which I am making is-here again, I do not say merely as a Member of the Congress Party; that would be the last thingultimately, as I said, it must be done on a true test of democracy. And I have not seen a single line in any of the vernacular newspapers —and I read Marathi and Hindi ones—. I have not read a line or a word in any English newspaper which has said that either Dr. Manmohan Singh Should resign or after his having resigned, which has said that his resignation should be accepted.

SHRI PRAMOD MAHAJAN: Then why has he resigned ?.. {Interruptions)..

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Mahajan, let him make his point. Let him make his point.

SHRI PRAMOD MAHAJAN : Sir, I am trying to understand, after all, why he has resigned.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): No, no; because he is not in a position to answer,

SHRI MURLIDHAR CHANDRAKANT BHANDARE: If he feels so, well, let the matter be debated, but I am lucky that just before I was to start, he was present here and I do not make my mind on my own. My personal opinion about Dr. Manmohan Singh is totally irrelevant. And I have gone through a fairly large part of the country during the last four days, being holidays, and 1 have not found even any under-currem which requires that Dr. Manmohan Singh should resign or his resignation should be accepted. (Interruptions) . . They may be saying for purposes of record here, but we know how much they are divided. I will take on. .. (Interruptions).. I will take them on about the serious allegations they have made. (Interruption) ..

SHRI SANGH PRIYA GAUTAM (Uttar Pradesh): He is so honest that he will not. . (*Interruption*) ..

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Gautam, you take your seat. Take your seat.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: There are three reasons given.... (interruptions).... Let me deal with them at this stage. There are three reasons given. First of all, I really put it, serious as it is, if we do not accept the basic cause for this kind of fraud is a "systematic failure, I think we will be shutting our eyes to the root of the whole element of management. Let me point out one or two things, as to why I say that it is a system-failure. First of all, look at what is mentioned in para 15.10 on page 298 of the JPC report under the heading "Reserve Bank."

"The Committee note with concern that the irregularities in securities transactions in banks that had surfaced as early as 1986 did not engage the attention of the Board despite the fact that the scrutiny reports, the AFRs of banks as in the case of State Bank of India, Canara Bank, Syndicate Bank, Vijaya Bank, UCO Bank arid the annual reviews of 1990 and 1991 on the foreign banks had brought out serious irregularities in their operations, malpractices in securities transactions and violation of RBI guidelines."

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Then there is another reference to the system failure where they deal with the Stock Exchanges in Chapter-XIII, 106, in para 13.40:

"The Committee note that irregularities in the Stock Exchanges are not of recent origin, they have been prevalent for quite some time now. Regrettably, while the major stock exchanges in the country lent themselves to illegal activities abetted by the controlling authorities of the respective Stock Exchanges, the Ministry of Finance failed miserably to exercise its regulatory authority by neglect ing the responsibilities entrusted to it. Despite the fact that the Government had promised to initiae all necessary action, the Ministry of Finance over the years failed not only to discharge its responsibility but also to act on its own assurances. The Committee expect that the Ministry of Finance and SEBI will now address themselves to this responsibility."

The third reference is in paragraph 6.74 at page 41 where the origin of the scam is traced. It says:

"The Committee regret to note that several Mutual Funds indulged in serious malpractices|irregulariiies darimenta! to the interest of investors. Failure to exercise adequate control by the authorities concerned resulted in recurrence of the same and regrettably, the irregularities came to be regarded as market practice.

the stage for he scam. The system is as much in need of rectification as culpable individuals are in need of punishment."

We have to distinguish these things. I am not going to say that you did it or I did it. I have high regard for Shri V. P. Singh and I have high regard for his performance as Finance Minister. I have high regard for the Leader of 'he House who was also Finance Minister during the scam period. I have also high regard for Prof. Madhu Dandavate. But the fact remains that they also did not do any thing about it. Why? I will tell you two things. (Interruptions). Please. I am not saying anything on that. I always love intervention, but not at this moment. As I understand it, it was possible for anyone of them or all of them to nip it in the bud. But that was not to be Let us address ourselves to the most cardinal question and there I beg to differ. I mean, I am not saying that ultimately the responsibility must not be owned. The responsibility has been owned and the resignation has been given. What the consequence is another thing. Please remember that in the framework of the Ministry of Finance the Stock Exchange would be something which would be last in the mind of a Finance Minister. These names, which I have mentioned, and I am proud of it, certainly would be the last. They would no\* believe. (Interruptions)....

SHRI JIBON ROY (West Bengal) : According to the hon. Member, who is responsible for it?

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY) : Kindly your seat.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: I don't accept that whatever has been stated are merely acts of omission. When it is high time everybody can say that this should have been done or that should have been done. But I think at that point of time when we were already on the verge of bankruptcy, when .we were trying to bridge the balance

It is systemic failure of this order that set of trade gap when. we were trying to bring down a two-digit inflation to a single-digit inflation, it would not have engaged anybody's attention. (Interruptions)....

> VICE-CHAIRMAN (SHRI V NARAYANASAMY): Mishraji, kindly don't interrupt. He is making his. point, don't want any interruption.

> SHRI MURLIDHAR CHANDRAKANT BHANDARE: Therefore, as I said, I don't put it on a ground which is the second ground. The first ground is that it 'has been there for so long. The second ground is that Dr. Manmohan Singh has done so much. If any culpability is found against anyone, he has to go. I am quite sure about it. I don't believe that people are indispensable. I am very firm in my mind as what for they must go. The third important thing is this.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Bhandare, please conclude. You have already taken 20 minutes.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: I am concluding. I want Dr. Manmohan Singh not to go because there is no culpability involved, because there is no moral turpitude involved, Nobody challening his integrity. Nobody challenging his rectitude. Therefore, it is on a positive ground, not on a negative ground, which they know. Why do they want him to go? They want it for a different purpose. Today I am surprised that the whole thing has been brought down to a very low level. There are allegations that cur party has sold the country. You must see what we have done for the country. You must see how we have, in a way, enthused the whole economy. (interruptions). We have said that in the changing global scenario we cannot be isolated. So, we have gone in for liberalisation. We have brought the past into, the present and are looking for the future. We have not compromised on those stupid things, like the Exit Policy. We have also

which is emerging out of global competition in mittee, but you were working as a political which we want to take OUT place rightfully as committee. They were not keen on finding equal partners with any other nation, I think we out the truth will make it on cur own terms. It will be on the basis of self-respect and self-reliance, not on the basis of selling the interests of the country I is for you to attribute motives. I did not think these are all gimmicks. This Government attribute motives to your colleagues. You has completely protected the right of the people. attributed motives to us, That is a note signed It has emphasised on poverty alleviation. It has by me.... (interrup-tcins).... emphasised on social programmes. It has emphasised on a variety of things. Since we are NARAYANASAMY) : Mr. Trivedi, talking about morality, let me say that we must, as far as possible, totally condemn all those allegations, personal allegations, levelled against each other. We undoubtedly live in a house made of glass. Our whole life is an open book. I\* is so easy for anyone to pick up a. small stone and break the whole glasshouse. I would like to read a dissenting note. It says:

"Mr. Harshad Mehta, when examined by the Committee was not forthcoming about placing full facts before the Committee. He was selective, not entirely cooperative and withheld crucial information."

SHRI TRILOK NATH CHATURVEDI (Uttar Pradesh): Sir, it was not a dissenting note. It was... (interruptions).

SHRI MURLIDHAR CHANDRAKANT BHANDARE: If you had been there and seen that this man had desposed in this manner before a Magistrate, you would have said 'complaint dismissed', (interruptions).

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): The Member has got the right to speak. Please don't interrupt.

SHRI TRILOKI NATH CHATURVEDI Sir, he is calling it a dissenting note. It is not a dissenting note. It. is a clarificatory note.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: It shows that you were not

been talking about other things. The new era, working as a Joint Parliamentary Com (inetrruptions)

SHRI TRILOKI NATH CHATURVEDI: I

THE VICE-CHAIRMAN (SHRI V. kincijy take your seat.... (interruptions) ...

TRILOKI NATH CHATUR VEDI: I am Chaturvedi, Mr. Vice- Chairnan. ... (interruptions)

SHRI MURLIDHAR CHANDRAKANT BHANDARE: I feel the same way for he allegations made against Mr. Advani, against Mr. Murli Manohar Joshi and against Mr. Pramod Mahajan. But let us (interruptions)....

SHRI TRILOKI NATH CHATUR-VEDI: Why not bring the Prime Minis ter Read that also. When you want to read, read the whole bing (interrup The Prime Minister said that tions) he should be called.... (interruptions) ....

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY) : Mr. Chaturvedi, kindly take your seat.... (interruptions) ..

SHRI MURLIDHAR CHANDRAKANT BHANDARE: Mr. Chaturvedi, you are entitled to believe the word of a criminal. You are entitled to believe the word of a liar.... (interruptions)....

SHRI TRILOKI NATH CHATURVEDI: That is the privilege of the liar... (interruptions)....

SHRI MURLIDHAR CHANDRAKANT BHANDARE: You are entitled to waste the time of :he Parliament if it suits you. But it does not meet with the decorum...

(interruptions) ----- Therefore, let me end by saying that there is no question of the Prime Minister resigning... (interruptions) I see their frustration. The way they have been voted out of power. The way there is a positive vote for the developmental activities started by this Government. The way the Government is going to fulfil its mandate by completing its five years, by completing the remaining 2-1 /2 years for the benefit of every common man. I am quite sure the least that could be done is to treat their demand with the respect that it-deserves. With this, I thank you.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): The discussion on this subject will be continued tomorrow. Now we will take up special mentions.

Shri Bapu Kaldate—Not present.

## SPECIAL MENTIONS

Implementation of Gujaral Committee Report

बौकाना कोर्बेबुल्ला खान 'आंजनी (उत्तर प्रदेश):

पिस्टर बाइसवेयरमैन साहब, इस बयत मुल्क में
मुख्तलिक क्ष्मैटियों के जरिए जिन-जिन
लोगों के हकूक पामांन हुए हैं उनको बहाल कराने
के सिए पालियामेंट के इस फोरम में, इस मंच से
कोशियों की जारी हैं। जैसा कि जे पी सी की
रिपोर्ट पर इसी-प्रभी बहुस चल रही की। मैं
अपने इस खसूबी तसकरे के जरिए आपके तबस्मुत
से हुकूमत का ब्यान इस मक्षहूर मुखराल कमेटी
की रिपोर्ट की सरफ दिनाना चाहसा हूं जिस पर
बार-बार हमारे हाऊस में मुख्तलिफ लीगों ने
सवान उठाया।

मुल्क में 25 करोड़ से ज्यादा सोग एक ऐसी जुमान बोलते हैं जिस मुमान की पूरी दुनिया में खासी मोहरत हासिल है जिसको उर्दू के नाम से लीग जानते हैं। उर्द जुमान के फरोण जसकी तरकों के सिलसिल में गुजराल कमेटी की एक रिपोर्ट हुकूमत के सामने आई थी। उस को बहाल करने के लिए हुकूमत ने वायदा किया था। जनता इस की गवर्तीयेंट ने जाफरी कमेटी भी बनाई थी।

गुजराश कमेटी की रिपोर्ट का बायजा सेने के लिए ! जाफरी कमेटी ने अपनी पियोर्ट दे दी । उसके साथ मुसलसल हुकुमत यह बायदा करती रही कि कमेटी की जो रिपोर्ट आई है उस पर पूरा-पूरा अमल किया जाएना। मगर मालूम नहीं नमा बास है कि 1975 से लेकर प्रव तक जिसकमेटी की रिपोर्ट पर अमल कराने के लिए मुसलसल कोशिनों की जाती रही हैं, जब भी वन्त धाता है उस पर अमल करने का हुकूमत अपनी लापरवाही और यपलत का मतीजा मेग करती है।

में आज अपने इस खसुसी तजकरे के जरिये हुकूमत से यह पूछना चाहता हूं कि बाखिर बार दार वायवा करने के बावजूद गुजराल कमेटी की रिपोर्ट पर ग्रमल-वरामद के लिए हुक्मत एलान क्यों नहीं करती? उर्दू जवान कि ी एक कौम की, किसी एक कम्यूनिटी की जबान नहीं है । उद् जबान हिन्दुस्तान की जवान है और हिन्दुस्तान के हर कम्यूनिटी के सोग इस जवान के श्रदीब और शायर हैं, इस जवान की गुंगा-जमुनी तहकीव के कायल रहे हैं । भाज भी हिन्द्रस्तान की बाजादी के सिलसिले में सफ्ने इन्क्लाब जिन्दासार का नारा इसी जवान का यह जाद है जो सोगों के सिरों पर चढ़ कर बोलता है। बार-बार इस मसले को उठाया गया है। मगर हुकुमत इस तरफ कोई ध्यान नहीं देती । लेकिन श्रव वक्त या गया है कि हुकुमत सच्चाई के साथ, हमदर्दी के साथ, इस पर गौर करे। पहले जो बायदे किये गये हैं उन बायदों को फीरन पूरा करके उर्द की तरककी और बहाली के लिए कदम उठाये।

المولانا عبیدانته خان اعظمی:

التر پردیش'': سیئر وائس چیرسین
صاحب اسوقت ملک میں مختلف
کییٹیوں کے ذریعہ جن جن لوگوں
کے حقوق پامال ہوئے ہیں انکو بحال
کرانے کے لئے پارلیسٹ کے اس فورم
سے اس منچ سے کوشش کی جارہی
سے جیسا کہ جے۔ ہی۔ سی۔ کی
رپورٹ پر ابھی ابھی بحث چل رہی
تھی۔ میں اپنے اس خصوصی تذکرہ
کے ذریعہ آپکے توسط سے حکومت کا

<sup>†[]</sup> Transliteration in Arabic Script,